

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTH ZONE AT  
CHENNAI

O.A No.180/2021

IN THE MATTER OF:

BADDAM RAJI REDDY & ORS .... Applicants

Versus

UNION OF INDIA & ORS .... Respondents

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J. Ramachander Rao

A. Sanjeev Kumar

H. Yasmeen Ali

Counsel for the Respondent no. 3

DATE: 28-11-2021  
PLACE: Hyderabad



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNALSOUTH ZONE AT  
CHENNAI

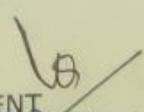
O.A No.180/2021

IN THE MATTER OF:

1. BADDAM RAJI REDDY S/o. MALLA REDDY 2-30/1, Gudatpally Village, R/o Gouravelly, Old Dist: KARIMNAGAR, New Dist: SIDDIPET, Pincode: 505467. Mobile No. : 9705034712 Email Id : baddamrajireddy1979@gmail.com
2. BADDAM YELLA REDDY S/o. ADI REDDY 1-39, Gudatpally Village, R/o Gouravelly, Old Dist: KARIMNAGAR, New Dist: SIDDIPET, Pincode: 505467. Mobile No. : 9951959554 Email Id : yellaireddybaddam76@gmail.com
3. GURRAM RAJI REDDY S/o. YELLA REDDY 2-47, Gudatpally Village, R/o Gouravelly, Old Dist: KARIMNAGAR, New Dist: SIDDIPET, Pincode: 505467. Mobile No. : 9441367315 Mail Id : gurramrajireddy1@gmail.com
4. USKE SINGIREDDY THIRUMAL REDDY S/o. YELLA REDDY 5-116, Gudatpally Village, R/o Gouravelly, Old Dist: KARIMNAGAR, New Dist: SIDDIPET, Pincode: 505467. Mobile No. 9951262474 Mail Id : thirumalreddysrilatha@gmail.com
5. GURRAM RAJA REDDY S/o . MALLA REDDY 2-34, Gudatpally Village, R/o Gouravelly, Old Dist: KARIMNAGAR, New Dist: SIDDIPET, Pincode: 505467. Mobile No. : 9393385544; Mail Id rajareddiq@gmail.com  
.. Applicants

Vs.

1. Union of India Rep. by its Secretary  
Union Ministry of Environment, Forest & CC  
Indira Paryavaran Bhavan Jorbagh, New Delhi-110003 Mail:  
secy-moef@nic.in  
Phone: 011- 24695262, 24695265
2. Union of India Rep. by its Secretary  
Union Ministry of Jal Sakti Sramasakti Bhavan  
New Delhi-110001  
Mail: secy-mowr@nic.in Phone: 011 23017125

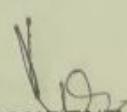
  
RESPONDENT  
Special Chief Secretary to Govt.  
Irrigation & CAD Department  
Telangana Secretariat,  
Hyderabad - 500 022.

3. Irrigation & CAD Department, Telangana Rep. by its Principle Secretary J-Block, 6th Floor, Room No :-623, Secretariat Road, Opp. BRKR Building, Hyderabad, Telangana 500022  
Mail: enc major@yahoo.co.in Phone: 040-23450436
4. Central Water Commission (CWC) , Rep.by its Chairman SewaBhavan, R.K. Puram, New Delhi — 110606  
Mail: chairman-cwc@nic.in Phone:01126187232.
5. Godavari River Management Board Rep. by its Member Secretary, Government of India, Ministry of Water Resources Sth Floor, Jalasoudha, Errumanzil Hyderabad, Telangana-500082 Mail: membersecretary-grmb@gov.in Phone: 04023301858
6. District Collector of Siddipet ICC Building, Kushal Nagar, Hyderabad Road Siddipet, Telangana, 502103  
Mail: collector-sdpt@telangana.gov.in Phone: 08457230224
7. Engineer-in-Chief o/o Engineer-in-Chief(A.W), I&CAD Department, Jalasoudha Building, Errum Manzi I, Jalasoudha, First Floor, Hyderabad Telangana-500082  
Mail: enc major@yahoo.co.in Phone: 9440907000
8. Engineer-in-Chief (Projects), Irrigation, LMD Colony, Kaimnagar, Telangana-505527  
Mail: enciwtg@gmail.com  
Mobile No. 9100973700, 9959091541

.. Respondents

OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE FILED BY  
THE 3<sup>rd</sup> RESPONDENT HEREIN

I, RajatKumar, S/o B.K.Sinha, aged about 58 years, Designation: Special Chief Secretary, I&CAD Department, Government of Telangana, Hyderabad do hereby solemnly and sincerely affirm and state on oath as follows:

  
**RESPONDENT**  
 Special Chief Secretary to Govt.  
 Irrigation & CAD Department  
 Telangana Secretariat,  
 Hyderabad - 500 022.

1. I am the Special Chief Secretary, I&CAD Department, Government of Telangana, Hyderabad, the 3<sup>rd</sup> respondent herein and as such I am well acquainted with the facts of the case. I am authorized to depose on behalf of respondents 6 to 8 herein as well.

2. It is submitted that this Hon'ble Tribunal by order dated 13.8.2021 has passed the following order:

*"7. In order to ascertain the genuineness of the allegations made and also to find out whether there is any violation committed, we feel if appropriate to appoint a Joint Committee consists of (1) a Senior Officer from MoEF&CC, Integrated Regional office, Telangana at Hyderabad, (2) a Senior Officer from Godavari River Management Board, and (3) a Senior Officer from Central Water Commission, Integral Regional Office Hyderabad to inspect the area in question and also to examine the project and submit a factual as well as action taken report if there is any violation found.*

*8. The Committee directed to ascertain (i) whether the proposed project require prior environment clearance, (ii) what is impact of this project on environment, (iii) whether any study has been conducted by the State of Telangana before going to the questions of expanding the project as alleged by the applicant, (iv), what is the nature of consequential impact on the villagers due to subsequent receding area of the reservoir, which is likely to lead to submergence or inundation of nearby villages (v) whether any alternate rehabilitation projects have been envisaged by the Government to replace or re-settle the persons likely to be affected by the project, (vi) whether any ecologically sensitive areas are likely to be affected on account of the project being expanded, if so what are the remedial measures to be taken to protect the same and (vii) if there is any violation committed in proceeding with the project against the environmental laws, then the Committee is directed to assess the environment compensation and also suggest the remedial measures to restore the damage caused to the environment.*

*9. The Godavari River Management will be the nodal agency for coordination and also for providing necessary logistics for this purpose."*

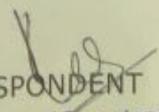
RESPONDENT

Special Chief Secretary to Govt.  
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Telangana Secretariat,  
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3. It is submitted that this respondent has filed preliminary objections with regard to the maintainability of the O.A inasmuch as the same has been filed beyond the time prescribed under the Act, 2010 and the same is barred by limitation. It is submitted that the committee has submitted a report and this Hon'ble Tribunal after perusing the report of the Committee, directed this respondent to file objections to the report, if any and posted the matter to 29.11.2021; Upon perusal of the said objections, this respondent is raising the following objections to the findings in the report, headwise.

(i) The Flood Flow Canal works were divided in packages and was entrusted to the different agencies upto Mid-Manair reservoir and works was started during the year 2004-2008. The Mid Manair Reservoir work was commenced in the year 2005-2006. Hence, submitting that the Flood Flow Canal(FFC) Project was commenced within the five years as per the condition No.8 of Environmental Clearance granted.

The work, formation of Gouravelli Reservoir was entrusted to the agency on EPC system vide Government Memo No.2331/Maj.Irr.III /A1/2008-2 dated 28.03.2008 under package No.6. The agreement was concluded and work was commenced in the month of April 2008 and about 57% of work was completed by the agency upto March-2011. Due to non-finalisation of the R&R colonies the balance work was not tackled by the agency. Hence, the Flood Flow Canal(FFC)

  
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Project was commenced within the five years as per the condition No.8 of Environmental Clearance granted.

The Flood Flow Canal Project from Sri Ram Sagar Project (SRSP) is conceived with an objective of irrigating 2,20,000 acres of ayacut in the drought prone areas of erstwhile districts of Karimnagar and Warangal in Telangana region duly utilizing 20 TMC of flood water of Godavari river from foreshore of Sri Ram Sagar Project. It is submitted that even though there are internal modifications in the project due to the inevitable reasons as stated in the preliminary objections, there is no change in water utilization i.e., 20 TMC and creation of ayacut i.e., 2,20,000 acres as approved in the 64<sup>th</sup> TAC and storage capacities of all Reservoirs totaling to 34.261 TMC which is also within the approved storage capacity i.e., 34.314 TMC as approved in the 64<sup>th</sup> TAC.

The cost Estimate of the FFC project was prepared and submitted as per the 1992-93 SoR for Rs 1331.30Cr. The central assistance for the FFC project was approved for Rs.1331.30 cr. after 12 years, in the year 2005. By that time the cost of the project was increased abnormally and hence for further requirement and early approval of the central assistance and in compliance with the conditions of the planning commission of India , the Revised Estimates were submitted for the then taken up works for Rs 5940.09 crores.

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Even though the project revised cost estimate of Rs 5940.09 crores is approved in 2016 in its 128 th TAC held on 29.02.2016 and the Directorate of Central water commission recommended for grant of Central Assistance, the central government has not considered the revised estimate cost for Central assistance vide Ministry of State for Water Resources and River Development D.O letter dated 04.03.2017. Hence original estimate of Rs 1331.30 crores holds good as per which the quantum of water to be utilized is 20TMC and the ayacut to be created is 2,20,000 acres . As this is the original scope of the project as approved in the 64<sup>th</sup> TAC which remain the scope of the project till now disprove the statements about the change in scope of the project by the Joint committee.

(ii) Abiding of Environmental impact points by the State Government/Irrigation department since the proposal of the project : All the specific conditions/stipulations mentioned in the Environmental Clearance letter have been followed in spirit and due regards. However detailed submissions each of on compliance of the specific conditions is mentioned below were abided and duly followed.

**Dumping of over burden and stabilization are not carried out properly.**

As the project is in progress the over burden which was stored at the project site was used and will be used for various project requirements namely lining, revetment, inspection path, road as well

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for filling the low lying areas. Thus, stabilization will be carried only on the remaining over burden after fulfillment of project requirements.

**Ambient air, fugitive emission, water (source & ground water), and noise level have not been monitored so far & Vehicle movements and emissions are monitored.**

There will be no fugitive emission, major polluting factor to contaminate ambient air as the vehicles engaged in the project are after obtaining the fitness certificates from the RTA.

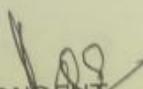
**Water sprinkling to control fugitive emission and green belt are not provided.**

Water has been sprinkled every time after dumping of soils for laying of embankment and also on the temporary roads laid for movement of vehicles engaged in the construction of Reservoir. Water was also sprinkled on the borrow areas to maintain the required moisture content in the spoils.

As the nature of work is of EPC system in which certain agreement conditions laid will be fulfilled by the contractors. These things were maintained during the execution of work and also will be maintained while the work is in progress.

**Generation and disposal of wastes, mucks, hazardous wastes are not monitored and submitted.**

There are no hazardous wastes are generated during the construction of project and the generated waste are also disposed off in standard practice.

  
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**Facility of STP and ETP are not provided.**

Sewerage treatment plants & effluents treatments plants will be provided as per the requirements.

**The labourers to be engaged for construction works shall be thoroughly examined by health personnel and adequately treated before issuing them work permit.**

The medical facilities provided while the work was in progress by arranging a resident doctor in the camp for examination of health of workers.

**Medical facilities as well as recreational facilities shall be provided to the labourers adequate arrangements for providing free fuel like kerosene /wood/ LPG Shall be made at the project cost for the labour engaged in the construction work so that the indiscriminate felling of trees is provided.**

The recreational facilities and round the clock medical facilities were provided along with the basic amenities. Moreover, as the work was taken up under EPC system of contract, the agency is bound to the agreement general conditions which clearly envisages that, accommodation, water supply and sanitary arrangements for the workers and labour employed was made by the contractor at his own cost as per clause no.100 of GCC of contract and in accordance with the medical rules such as First Aid, Mineral Drinking water. The contractor has arranged the food to the labour as per clause no.73 of GCC of contract at his own cost. So need for free fuel like kerosene/wood/LPG was not arised.

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**Proponent did not submit any six monthly compliance report to Ministry since the grant of Environmental clearance letter.**

Though the said specific environmental conditions were maintained and duly followed since the grant of environmental clearance, the report for every six months could not send to the ministry for reasons beyond control. But here onwards for every six months compliance report will be submitted to the ministry without fail. The compliance for specific conditions of environmental clearance issued to the project authority will be compiled at the earliest.

(iii) & (vi) EIA and EMP studies were conducted within the radius of 10kms from the project area at the time of granting Environmental Clearance. Even after enhancement of Gouravelli Reservoir storage capacity to 8.23TMC, the submergence area is within the radius of EIA conducted previously. Further before the enhancement of capacity proposal for Gouravelli Reservoir was proposed, the following were studied.

**Soil Conservation Measures:**

Plantation will be done in the project area as a part of the project and as per the guidelines of the Forest Department after completion of the project a total number of 41,000 saplings will be planted as a part of the project.

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**Ground Water:**

According to the 2016-17 Ground Water departments' report the depletion of Ground water in the command area ranges from 10.0m bgl to 20.0m bgl. The quality of ground water is fit for drinking and irrigation.

**Mining Operations:**

No mining operations are carried out both in the project area and catchment area.

**Industrial Development in the Project area:**

There are no major or medium Industries in the project area at present. In future there is a scope for aquaculture. There is large scope for Tourism development in this area.

**Wild Animals & Birds:**

There are no wild animals and Bird sanctuaries in the project area.

**Endemic Health problems:**

There will be no endemic health problems in the area of Gouravelly Reservoir due to water soil borne diseases.

**Water logging:**

The command area generally comes under upland area and it is having good natural slope generally well drained through local streams and vaagus. There is no problem of surface drainage. In Right Main Canal of Gouravelly Reservoir the ground fall is 30.0M

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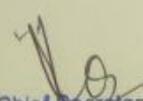
over a length of 47.0 Km and in Left Main Canal of Gouravelly Reservoir the ground fall is 60.0 M over a length of 14.6 Km. Hence no water logging problems are anticipated in the command area under post project conditions.

**Displacement of families & Land acquisition:**

Even though there is increase in the submergence area to 1566.8 ha from 769.25 ha and partially submerged villages to 6 no's from 2 no's but there is only very minimal increase in the PDF's which is 1104 from 937. only 17.8 % increase in PDF's for almost 5.8 times of Reservoir capacity enhancement which echo and justify the enhancement proposal.

(iv) & (v) The Comparative statement regarding Land acquisition, number of families affected, number of villages submerged before and after the increased capacity of the Gouravelli reservoir is as follows:

S. No	Description	Requirement for 1.409 TMC	Additional Requirement for 8.230 TMC	Total	Remarks
1	Land acquisition (Ha)	769.25	797.55	1566.8	1456.68 Ha-acquired (payment made), 110 Ha balance to be acquired
2	No. of Villages submerged	Fully - 04 Partially- 02	Partially- 04	Fully - 04 Partially - 06	
3	No. of Houses coming under submergence	693	124	817	Payment made - 795 Balance - 22
4	No. of families effected	PDF - 937 PAF - 49	PDF - 167 PAF - 0	PDF - 1104 PAF - 49	Payment made to PDF-922 & PAF - 49 Balance - 182 PDF

  
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## **Details of Rehabilitation & Resettlement (1104 PDF's & 49**

### **PAF's):**

Total 937 PDF's and 49 PAF's are coming under the submergence of 1.409 TMC of Storage capacity. The compensation towards R&R was paid to 927 PDF's @ Rs. 8.0 Lakh/PDF as one time settlement as per the G.O Ms. No. 23 Irrigation & CAD, (LAR&R/A2) Department, Dt: 18.04.2017. Total 49 PAF's were paid as per G.O.Ms. No. 68, Irrigation & CAD (PW.LA IV) Department, Dt: 08.04.2005.

Additional 167 PDF's are coming under the enhanced capacity of 8.230 TMC. The compensation towards R&R is proposed as per the LARR ACT 2013. They accepted the proposal and the same is under process for final settlement.

### **Details of Land Acquisition (Ac 3870-10 ¼ Gts):**

Total of Ac 1814-33 ½ Gts (769.25 Ha) is coming under the submergence for 1.409 TMC of storage capacity. The compensation was paid as per old Land Acquisition Act, 1894.

Additional extent of Ac 2055-17 Gts (797.55 Ha) is coming under the submergence for 8.230 TMC of storage capacity. The compensation for an extent of Ac 1783- 14 ½ Gts. was paid @ Rs 6.95 Lakh/acre as per LARR Act, 2013 (Telangana Amendment Act 2016) and the beneficiaries of balance extent Ac 272-02 ½ Gts. are not accepting for the compensation fixed and paid.

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### **Details of Structures (817 No's):**

The total numbers of 693 structures are coming under the submergence of 1.409 TMC of storage capacity out of which 685 structures were paid. The balance 6 structures were not paid due to disputes between the parties.

The additional numbers of 124 structures are coming under the submergence of 8.230 TMC of storage capacity out of which 110 structures were paid. The balance 14 structures are in the process of payment.

### **Benefits due to enhancement of Gouravelly Reservoir Storage Capacity:**

1. The capacity of the Reservoir is increased to 8.23 TMC so as to store water in the Reservoir by diverting the flood water from SRSP which will be available for only few days during the floods. Before that, to supply water to the contemplated ayacut with the gross storage capacity of 1.410 TMC, it requires 12 fillings continuously through lift scheme, almost to a height of 123.90 m, in 120 days and if any technical defect arises in the lift system it will be toilsome to serve water for drinking and irrigation purpose until the restoration of the lift system. Now, with the enhanced capacity of 8.23 TMC in the Gouravelly reservoir, water will be supplied continuously for drinking & irrigation purposes with only 3 fillings through lift scheme during the restoration of the lift system, if any technical defect arises.

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2. As Husnabad is highly drought prone area, enhancement of Gouravelli Reservoir will cater the needs of drinking water of all the dwellings in and around Husnabad in addition to the contemplated ayacut.

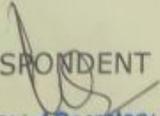
3. This will serve the drinking water needs of the villages and also helps in raising ground water levels.

4. The total population benefited in command area mandals is 2,45,938 as against the total population affected in the catchment area of Gouravelly reservoir is 3060.

5. The project was designed in the year 1992-93 and since then there is a substantial increase in the demography there by causing agricultural stress in project ayacut area and also over exploitation of ground water for agricultural activities. The enhancement of storage capacity is likely to counter such circumstances.

6. Capacity of Gouravelly Reservoir is enhanced to compensate the approved storage capacity lost due to deletion of combined storage reservoir across Peddavagu II and Korutla vaagu near Konaraopet (V). The below table shows comparison of various details between deleted Combined Storage Reservoir-I of 7.346 TMC and Gouravelly reservoir of 8.23 TMC.

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S. No	Description	Combined Storage Reservoir - (7.346 TMC)	Gouravelly Reservoir 8.23 TMC
1	Land acquisition (Ha)	3753	1566.8
2	No. of Villages submerged	Fully - 06 Partially - 07	Fully - 04 Partially - 06
3	No. of Houses coming under submergence	4165	817
4	No. of families effected	PDF - 4275	PDF - 1104 PAF - 49
5	Ecological sensitive areas affected	Nil	Nil
6	Forest Land	Nil	Nil

From the above comparison statements and benefits, it can be appreciated that the enhancement of Gouravelly reservoir capacity to compensate the storage lost due to the deletion of combined storage reservoir across Peddavagu II and Korutla vaagu near Konaraopet (V), Karimnagar District is unerring and rationalized.

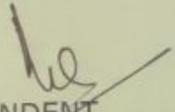
It is respectfully submitted that during the period mentioned in the original EC, the project proponent has completed 57% of the works; due to increase of capacity of Gouravelli Reservoir from 1.41TMC to 8.23 TMC there was some delay in execution of the project and at present after increasing the capacity of Gouravelli reservoir about 90% of the work is completed. In fact, the Combined Storage

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Reservoir originally planned near konaraopet Village, Karimnagar district has been cancelled and the TMC proposed i.e., 7.346 at that place has been shifted to Gouravelli by increasing capacity of Gouravelli Reservoir from 1.41 TMC to 8.23 TMC thereby, the acquisition of land and displacement of habitation has been minimised/reduced when compared with konaraopet to Gouravelli.

It is respectfully submitted that the subject project namely flood flow canal from Sri Ram Sagar Project(SRSP) was granted Environmental Clearance on 14.05.2003 under the Environmental Impact Assessment Notification,1994 dated:04.05.1994 therefore, the supersession of EIA Notification 1994 by the EIA notification, 2006 dated:14.09.2006. excepts certain things done or omitted to be done before such supersession; It is further respectfully submitted that Irrigation projects are eco-friendly projects unlike the industries which generate the pollution causing Environmental damage; In fact due to construction of irrigation projects with reservoirs for storage of water to meet the requirements, during the seasons where there is no rainfall resulting drought and the same would improve not only the ground water but also increases/improves the flora and fauna in the vicinity and as such there would not be any damage to the environment on account of Irrigation projects.

For the reasons stated above, it is prayed that the Hon'ble Tribunal may kindly consider the above objections, while passing

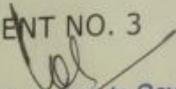
  
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orders in O.A No.180 of 2021 in light of the report of the Joint Committee, that was appointed pursuant to the directions of this Hon'ble Tribunal, dated 13.8.2021 and pass such other or further orders as are deemed fit and proper.

VERIFICATION

I, Rajat Kumar, S/o. B.K.Sinha, aged about 58 years, Designation: Special Chief Secretary, I & CAD Department, Government of Telangana, Hyderabad, the 3rd respondent herein, do hereby verify and declare that the contents stated in the above reply affidavit are true and correct to the best of my knowledge and belief.

RESPONDENT NO. 3

  
Special Chief Secretary to Govt.  
Irrigation & CAD Department  
Telangana Secretariat,  
Hyderabad - 500 022.

J. Ramachander Rao

A. Sanjeev Kumar

H. Yasmeen Ali

Counsel for Respondent No.3

Date: 28.11.2021

Place: Hyderabad



ANNEXURE-II

प्रादेशीय पर्यावरण विभाग  
GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT & FORESTS

(15.11.02)

9/6/02

P.RIZ

Dated: 14.05.2003.

F. No. 12011/26/2000-IA-I.

To,

The Secretary to Govt. of A.P.,  
Department of Irrigation & CAD (PW),  
A.P. Secretariat,  
Hyderabad -  
Andhra Pradesh

Subject - Flood Flow Canal project from Sri Rama Sagar project District Mahabubnagar,  
Andhra Pradesh - Environmental Clearance - regarding.

Sir,

This has reference to your letter No. 30788/SRSP-1(1)/2002-1, dated 28.9.2002, and subsequent letter department of Irrigation & CAD letter No. CE/SRSP-II&FFC/Wg/TS/AEE/FFC/2962 & 2979 dated 18.11.02, 26.11.2002, 21.12.2002 & 07.01.2003 on the subject.

2. The above referred proposal was considered by the Expert Committee for River Valley & Hydroelectric projects at its meeting held on 29.11.2002 & reconsidered on 16.01.2003. The proposed Flood Flow Canal project from Sri Rama Sagar project will provide irrigation facilities to the upland drought prone areas of Karimnagar, Warangal and Nalgonda Districts of Andhra Pradesh to an extent of 89,029 ha. An area of 40,468 ha. will be irrigated by gravity flow and the rest 48,561 ha. by lift irrigation to utilise 339 Mcum of surplus water from the foreshore of Sri Ram Sagar Project Reservoir. No forest land is involved. In all 17,056 persons will be affected due to this project. The estimated cost of project is Rs 1331.30 crores, at 1992-93 price level.

3. The Ministry of Environment and Forests hereby accords environmental clearance as per the provision of Environmental Impact Assessment notification, 1994, subject to the strict compliance of the terms and conditions mentioned below -

पर्यावरण भवन, सी. जी. ओ. कॉम्प्लेक्स, लोदी रोड, नई दिल्ली-110003  
PARYAVARAN BHAVAN, C.G.O. COMPLEX, LODHI ROAD, NEW DELHI-110003

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Part - A: Specific conditions

1. Catchment area treatment plan as proposed should be completed in five year. The plan is reproduced below -

Sl. No.	Type of treatment	1 <sup>st</sup> Year	2 <sup>nd</sup> Year	3 <sup>rd</sup> Year	4 <sup>th</sup> Year	5 <sup>th</sup> Year	Total
<b>MID MANAIR RESERVOIR</b>							
<b>Biotic treatment measures (Area in Sq. km.)</b>							
	Social forestry, Agree-forestry, Silviculture	75.00	100.00	100.00	100.00	73.13	448.13
	Afforestation and Re-vegetation	10.00	20.00	20.00	20.00	24.38	94.38
	Soil and moisture Conservation measures with vegetation barriers and horticulture	300.00	375.00	375.00	375.00	279.00	1704.00
	Soil and moisture Conservation measures with Agro-horticulture / Agro-forestry	4.00	7.00	7.00	7.00	3.75	28.75
	Overseeding of grasses	1.00	1.00	1.00	1.00	1.00	5.00
<b>Engineering / Gully control works (In No.)</b>							
	Gully Plugs	30	30	30	30	30	150
	Rock fill dam	15	15	15	15	15	75
	Check dams	-	-	-	-	-	-
<b>GOURAVELLI RESERVOIR</b>							
<b>Biotic treatment measures (Area in Sq. km.)</b>							
	Social forestry, Agree-forestry, Silviculture	2.000	2.500	2.500	2.500	1.425	10.925
	Afforestation and Re-vegetation	-	-	-	-	-	-
	Soil and moisture Conservation measures with vegetation barriers and horticulture	0.600	0.700	0.700	0.700	0.675	3.375
	Soil and moisture Conservation measures with Agro-horticulture / Agro-forestry	-	-	-	-	-	-
	Overseeding of grasses	0.030	0.050	0.050	0.050	0.045	0.225
<b>Engineering / Gully control works (In No.)</b>							
	Gully Plugs	1	2	2	1	1	6
	Rock fill dam	-	1	1	1	-	3
	Check dams	-	-	-	-	-	-

9/15

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200

In all 17,056 persons will be affected due to this project. The affected persons should be rehabilitated as per the Government of Andhra Pradesh policy & report submitted to this Ministry.

**Part -B. General conditions.**

- i) Provision of supplying kerosene or cooking gas / Pressure Cooker to the labourers should be kept instead of supplying fuel wood.
  - ii) Fuel depot may be opened at the site to provide the fuel (kerosene/wood /LPG). Medical facilities as well as recreational facilities should also be provided to the labourers.
  - iii) All the labourers to be engaged for construction works should be thoroughly examined by health personnel and adequately treated before issuing them work permit.
  - iv) Restoration of construction area including dumping site of excavated materials in the project area should be ensured by levelling, filling up of burrow pits, landscaping etc. The area should be properly afforested with suitable plantation.
  - v) A multidisciplinary committee should be constituted with representatives from the disciplines of forestry, ecology, wildlife, soil conservation, NGO etc. to oversee the effective implementation of the suggested safeguard measures.
  - vi) Financial provision should be made in the total budget of the project for implementation of the above suggested safeguard measures.
  - vii) Six monthly monitoring reports should be submitted to the Ministry and its Regional Office, Bangalore for review.
4. Officials from Regional Office MOEF, Bangalore who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection.
  5. The responsibility of implementation of environmental safeguards rests fully with the Irrigation Department, Govt. of Andhra Pradesh.
  6. In case of change in the scope of the project, project would require a fresh appraisal.
  7. The Ministry reserves the right to add additional safeguard measures subsequently if found , necessary and to take action including revoking of the clearance under the provisions of the environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time- bound and satisfactory manner.

8. This clearance letter is valid for a period of five years from the date of issue of this letter for commencement of construction work.
9. A copy of the clearance letter will be marked to concerned Panchayat /local NGO, if any, from whom any suggestion/representation has been received while processing the proposal.
10. State Pollution Control Board / Committee should display a copy of the clearance letter at the regional office, district industries centre and collector's office / tehsildar's office for 30 days.
11. The project proponent should advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board/Committee and may also be seen at Website of the Ministry of Environment and Forests at <http://www.envfor.nic.in/>.

(S. Shiva Kumar)  
Director (IA)

Copy to: -

1. The Secretary, Ministry of Water Resources, Shram Shakti Bhawan, Rafi Marg, New Delhi - 110001.
2. Secretary, Department of Ecology & Environment, Govt. of Andhra Pradesh, Secretariat, Hyderabad.
3. Secretary, Department of Irrigation, Govt. of Andhra Pradesh, Secretariat, Hyderabad.
4. The Advisor (I&CAD) Planning Commission, Yojana Bhawan, New Delhi -110 001.
5. The Chief Engineer (PAD), Central Water Commission, Sewa Bhawan, R.K. Puram, New Delhi - 100062.
6. CCF, Regional Office, Ministry of Environment & Forests, Bangalore.
7. EI - Division, MOEF, New Delhi - 110001.
8. Guard file.

  
(S. Shiva Kumar)  
Director (IA)

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9/15



Annexure A2: 48

22

**GOVERNMENT OF ANDHRA PRADESH  
IRRIGATION & C.A.D. DEPARTMENT**

**FLOOD FLOW CANAL PROJECT  
FROM SRSP**

**NAME OF WORK:**

**Balance work of Earth Work Excavation, Forming Embankment and  
Construction of CM & CD works including Investigation, Designing and  
Estimation of SRSP-Flood Flow Canal from Km: 77.000 to Km: 85.000 in  
Mallial (Mandal) of Karimnagar District.**

**AGREEMENT BOND NO.01/FFC-1/2007-08,**

**DATED.03-05-2007**

**(EPC/TURN KEY CONTRACT)**

**Name of Agency :- M/s.Surya Constructions, Ballad Estates,  
F-9, Tarnaka, Secunderabad – 500 007.**

**Amount of Contract :- Rs.8701.358 Lakhs.**

**Tender Premium:- (-) 1.39% Less.**

**OFFICE OF THE  
SUPERINTENDING ENGINEER,  
SRSP FFC CIRCLE,  
DHAROOR CAMP, JAGTIAL,  
KARIMNAGAR DISTRICT,  
ANDHRA PRADESH**

for SURYA CONSTRUCTIONS

**M. S. Managhy Partner**

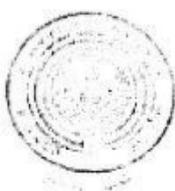
**CONTRACTOR**

- 0 -

**SUPERINTENDING ENGINEER  
SRSP FFC CIRCLE, JAGTIAL**

23

23



**GOVERNMENT OF ANDHRA PRADESH  
IRRIGATION & C.A.D. DEPARTMENT**

**FLOOD FLOW CANAL PROJECT  
FROM SRSP**

**NAME OF WORK:**

Earth Work Excavation, Forming Embankment and Construction of  
CM & CD works including Investigation, Designing and Estimation of  
SRSP-Flood Flow Canal from Km: 70.000 to Km: 86.000 in Rampur(V)  
Mallial (Mandal) of Karimnagar District.

*Tender notice NO. 6/2004-05 dt 10.1.2005*  
**AGREEMENT BOND NO. / 5 / FFC / 2004-05**

DATED:- *19.3.2005*  
*Agency: - M/s. Simplex - Subash (J.V) - KOLKATA.*  
**(EPC / TURNKEY CONTRACT) - 700087**  
*Amount of contract: Rs 218 77 03 089*  
*Percentage:- OFFICE OF THE 1.39% L&S*

**SUPERINTENDING ENGINEER,  
SRSP FFC CIRCLE,  
DHAROOR CAMP, JAGTIAL,  
KARIMNAGAR DISTRICT,  
ANDHRA PRADESH**



*[Signature]*  
**CONTRACTOR**

- 0 -

*[Signature]*  
**SUPERINTENDING ENGINEER  
SRSP FFC CIRCLE, JAGTIAL**  
*19/3/05*



GOVERNMENT OF ANDHRA PRADESH  
IRRIGATION & C.A.D. DEPARTMENT

### MID MANAIR DAM

NAME OF WORK:

Construction of Spillway, Non-Over flow dam and Forming Earth dam , including Off-Take sluices on left & right side, infall regulator and other allied works including Investigation, Designing and Estimation of Mid Manair Dam with FRL+318.00 M for storing 25.873TMC near Manwada (Village) , Boinpally (Mandal), Karimnagar District.

TENDER NOTICE NO.01/2005-06, DATED.22-6-2005.

#### VOLUME-I

AGREEMENT BOND NO. 5 /FFC/2005-06

DATED:- 10 -02-2006.  
(EPC/TURN KEY CONTRACT)

AGENCY :- Mrs. ZVS-RATNA-SUSHEE (J.V.),  
HYDERABAD.

AMOUNT OF CONTRACT :- Rs.339,39,00,000/-  
PERCENTAGE :- (-) 16.505%

OFFICE OF THE  
SUPERINTENDING ENGINEER,  
SRSP FFC CIRCLE,  
DHAROOR CAMP, JAGTIAL,  
KARIMNAGAR DISTRICT,  
ANDHRA PRADESH

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GOVERNMENT OF ANDHRA PRADESH  
IRRIGATION & CAD (PW:MAJ.IRR.III) DEPARTMENT

Memo.No.2331/Maj.Irr.III/A1/2008-2.

Dated:28-03-2008.

Sub: FFC from SRSP - Formation of Gouravelly Reservoir with gross capacity of 1.410 TMC water including construction of H.C. Weir, Forming of Earth Dam, Head Regulators on Left side and Right side, Formation of Diversion Road including construction of DLR Bridge, Investigation, Designing and Estimation near Gouravelly (V), Husnabad (M), Karimnagar District - Recommendations of the Committee of Secretaries - Communicated - Reg.



- Ref:1) From the C.E., FFC & SYP., Karimnagar, Lr.No.CE/ FFC&SYP/LMD/TS/T6/F137/Camp 2., dt:18-1-2008.
- 2) Govt.D.O.Lr.No.2331/Maj.Irr.III/A1/2008-1, dt:28-2-2008.
- 3) Minutes of the Committee of Secretaries meeting held on 03-03-2008.

>><<

A copy of the minutes of the meeting of the Committee of Secretaries held on 03-03-2008 is communicated herewith to the Chief Engineer, FFC(SRSP) & SYP., LMD Colony, Karimnagar for taking further action, wherein the Committee of Secretaries have recommended to entrust the work i.e. "Formation of Gouravelly Reservoir with gross capacity of 1.410 TMC water including construction of H.C. Weir, Forming of Earth Dam, Head Regulators on Left side and Right side, Formation of Diversion Road including construction of DLR Bridge, Investigation, Designing and Estimation near Gouravelly (V), Husnabad (M), Karimnagar District" to the lowest qualified tender of M/s.BVSR CONSTRUCTIONS PVT LTD., with a Tender Cost Vaule(TCV) of Rs.43,13,30,686/- (Rupees forty three crores thirteen lakhs thirty thousand six hundred and eighty six only) i.e. (-)27.37% less over the IBM Value of Rs.59,38,74,000/- (Rupees fifty nine crores thirty eight lakhs and seventy four thousand only)

- 2. The recommendations made in the workshop conducted by the Finance(W&P) Department in Dr.MCRHRD Institute of A.P. on 22-01-2007 and other instructions of the Government in this regard shall be incorporated wherever necessary in the agreements to be concluded.
- 3. The Chief Engineer, FFC(SRSP) & SYP., L.M.D. Colony, Karimnagar is requested to take necessary action in the matter accordingly.

ADITYA NATH DAS,  
SECRETARY TO GOVERNMENT.

To  
The Chief Engineer, FFC(SRSP) & SYP.,  
L.M.D. Colony, Karimnagar(w.e.).

Copy to:  
The P.S. to Secretary to Govt.(AD), I & CAD Deptt.  
SF/SC.

//FORWARDED :: BY ORDER//

*[Signature]* P.T.O.

SE, FFC Circle

29/3/08

DT. 29/3/08

30/3

**61. Land:****61.1 Land for Contractor's use:**

The contractor will be permitted to use Government land for execution of work. The contractor shall have to make his own arrangements for acquiring and clearing the site, leveling, providing drainage and other facilities for labour staff colonies, site office, work-shop or stores and for related activities. The Contractor shall apply to the Department within a reasonable time after the award of the contract and at least 30 days in advance of its use, the details of land required by him for the work at site and the land required for his camp and should any private land which has not been acquired, be required by the contractor for his use. The same may be acquired by the contractor at his own cost by private negotiations and no claim shall be admissible to him on this account.

The Engineer-in-Charge reserves the right to refuse permission for use of any government land for which no claim or compensation shall be admissible to the contractor. The contractor shall, however, not be required to pay cost or any rent for the Government land given to him.

**61.2 Surrender of Occupied Land:**

- a) The Government land as here in before mentioned shall be surrendered to the Engineer-in-Charge within seven days, after issue of completion certificate. Also no land shall be held by the contractor longer than the Engineer-in-Charge shall deem necessary and the contractor shall on the receipt of due notice from the Engineer-in-Charge, vacate and surrender the land which the Engineer-in-Charge may certify as no longer required by the Contractor for the purpose of the work.
- b) The contractor shall make good to the satisfaction of the Engineer-in-Charge any damage to areas, which he has to return or to other property or land handed over to him for purpose of this work. Temporary structures may be erected by the contractor for storage sheds, offices, residences etc., for non-commercial use, with the permission of the Executive Engineer on the land handed over to him at his own cost. At the completion of the work these structures shall be dismantled site cleared and handed over to the Executive Engineer. The land required for providing amenities will be given free of cost from Government lands if available otherwise the contractor shall have to make his own arrangements.

**61.3 Contractor not to dispose off Spoil etc.: -**

The contractor shall not dispose off or remove except for the purpose of fulfillment of this contract, sand, stone, clay ballast, earth, trees and shrubs or other materials obtained in the excavation made or lying on the site of the work, and all such materials and produce shall remain

CONTRACTOR  
For BWSR Constructions Pvt. Ltd.,

*B. S. D. Kalyan*  
Managing Director

*B. S. D. Kalyan*  
SUPERINTENDING ENGINEER,  
FFC CIRCLE-II, LMD COLONY, KARIMNAGAR.

property of the Government. The Department may upon request from the contractor, or if so stipulated in the conditions of the contract allow the contractor to use any of the above materials for the works either free of cost or after payment as may be specifically mentioned or considered necessary during the execution of the work.

**62. APPROACH ROADS AND ROADS IN WORK AREA:**

In addition to existing public roads and roads Constructed by Government, if any, in work area all additional approach roads inside work area and camp required by the Contractor shall be constructed and maintained by him at his own cost. The layout design, construction and maintenance etc. of the roads shall be subject to the approval of the Engineer-in-Charge. The contractor shall permit the use of these roads by the Government free of charge.

It is possible that work at, or in the vicinity of the work site will be performed by the Government or by other contractors engaged in work for the Government during the contract period. The contractor shall without charge permit the government and such other contractor and other workmen to use the access facilities including roads and other facilities, constructed and acquired by the contractor for use in the performance of the works.

The contractor's heavy construction traffic or tracked equipment shall not traverse any public roads or bridges unless the contractor has made arrangement with the authority concerned. In case contractor's heavy construction traffic or tracked equipment is not allowed to traverse any public roads or bridges and the contractor is required to make some alternative arrangements, no claim on this account shall be entertained.

The contractor is cautioned to take necessary precautions in transportation of construction materials to avoid accidents.

**63. Payment for Camp Construction:**

No payment will be made to the contractor for construction, operation and maintenance of camp and other camp facilities and the entire cost of such work shall be deemed to have been included in the Bided rate for the various items of work in the schedule of quantities and bids.

**64. Explosive And Fuel Storage Tanks:**

No explosive shall be stored within 1/2 (half) KM of the limit of the camp sites. The storage of gasoline and other fuel oils or of Butane, Propane and other liquefied petroleum gases, shall conform to the regulations of Andhra Pradesh State Government and Government of India. The tanks, above ground and having capacity in excess of 2000 litres, shall not be located within the camp area, nor within 200m. of any building.

CONTRACTOR  
For BVSr Constructions Pvt. Ltd.,

*A. S. S. S. S.*  
Managing Director

*N. S. S. S.*  
SUPERINTENDING ENGINEER,  
FFC CIRCLE-II, LMD COLONY, KARIMNAGAR.

**65. Labour:**

The contractor shall, make his own arrangements for the engagement of all staff and labour, local or other, and for their payment, housing, feeding and transport.

Labour importation and amenities to labour and contractor's staff shall be to the contractor's account. His quoted percentage shall include the expenditure towards importation of labour amenities to labour and staff;

The contractor shall, if required by the Engineer-in-Charge, deliver to the Engineer-in-Charge a written in detail, in such form and at such intervals as the Engineer-in-Charge may prescribe, showing the staff and the numbers of the several classes of labour from time to time employed by the contractor on the Site and such information respecting Contractor's Equipment as the Engineer-in-Charge may require.

**65.1 Transportation of Labour:**

The contractor shall make his own arrangement for the daily transportation of the labour and staff from labour camps colonies to the work spot and no labour or staff of the contractor shall stay at the work spot. No extra payment will be made to the contractor for the above transportation of the labour and his quoted percentage to the work shall include the transportation charges of labour from colonies to workspot and back.

The contractor will at all times duly observe the provisions of employment of children Act XXVI of 1938 and any enactment or modification of the same and will not employ or permit any person to do any work for the purpose under the provisions of this contract in contravention of said Act. The contractor here by agrees to indemnify the department from and against all claims, penalties which may be suffered by the department or any person employed by the department by any default on the part of the contractor in the observance and performance of the provisions of the employment of children Act. XXVI of 1938 or any enactment or modification of the same.

As per Govt. memo No.721/Gr.(1)/81-35, dt:17.11.87. The contractor shall obtain the insurance at his own cost to cover the risk on the works to labour engaged by him during period of execution against fire and other usual risks and produce the same to the Executive Engineer concerned before commencement of work.

**66. Safety Measures:**

- a) The contractor shall take necessary precautions for safety of the workers and preserving their health while

CONTRACTOR  
For BVS Construction Pvt. Ltd.,

*B. S. Reddy*  
Managing Director

SUPERINTENDING ENGINEER,  
FFC CIRCLE-II, LMD COLONY, KARIMNAGAR.

*[Signature]*

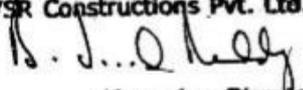
working in such jobs, which require special protection and precautions. The following are some of the measures listed but they are not exhaustive and contractor shall add to and augment these precautions on his own initiative where necessary and shall comply with directions issued by the Executive Engineer or on his behalf from time to time and at all times.

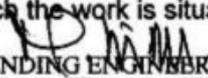
- b) Providing protective foot wear to workers situations like mixing and placing of mortar or concrete sand in quarries and places where the work is done under much wet conditions.
- c) Providing protective head wear to workers at places like under ground excavations to protect them against rock falls.
- d) Providing masks to workers at granulates or at other locations where too much fine dust is floating about and sprinkling water at frequent intervals by water hoses on all stone crushing area and storage bins abate to dust.
- e) Getting the workers in such jobs periodically examined for chest trouble due to too much breathing in to fine dust.
- f) Taking such normal precautions like fencing and lightening in excavation of trenches, not allowing rolls and metal parts of useless timber spread around, making danger areas for blasting providing whistles etc.
- g) Supply work men with proper belts, ropes etc., when working in precarious slopes etc.
- h) Avoiding named electrical wire etc., as they would electrocute the works.
- i) Taking necessary steps towards training the workers concerned on the machinery before they are allowed to handle them independently and taking all necessary precautions in around the areas where machines hoists and similar units are working.

**67. Fair Wage Clause:**

The contractor shall pay not less than fair wages to labourers engaged by him on the work.

"Fair" wages means wages whether for time or piecework notified by the Government from time to time in the area in which the work is situated.

CONTRACTOR  
 For **BVSR Constructions Pvt. Ltd.,**  
  
 Managing Director

  
 SUPERINTENDING ENGINEER,  
 FFC CIRCLE-II, LMD COLONY, KARIMNAGAR.

The contractor shall not with-standing the revisions of any contract to the contrary cause to be paid to the labour, in directly engaged on the work including any labour engaged by the sub-contractor in connection with the said work, as if the labourers had been directly employed by him.

In respect of labour directly or indirectly employed in the works for the purpose of the contractors part of the contract the contractor shall comply with the rules and regulations on the maintenance of suitable records prescribed for this purpose from time to time by the Government. He shall maintain his accounts and vouchers on the payment of wages to the laborers to the satisfaction of the Executive Engineer.

The Executive Engineer shall have the right to call for such record as required to satisfy himself on the payment of fair wages to the labourers and shall have the right to deduct from the contract amount a suitable amount for making good the loss suffered by the worker or workers by reason of the "fair wages" clause to the workers.

The contractor shall be primarily liable for all payments to be made and for the observance of the regulations framed by the Govt. from time to time without prejudice to his right to claim indemnity from his sub-contractors.

As per contract labour (Regulation and abolition) Act. 1970 the contractor has to produce the license obtained from the licensing officers of the labour department along with the Bid or at the time of contract.

Any violation of the conditions above shall be deemed to be a breach of his contract.

Equal wages are to be paid for both men and women if the nature of work is same and similar.

The contractor shall arrange for the recruitment of skilled and unskilled labour local and imported to the extent necessary to complete the work within the agreed period as directed by the Executive Engineer in writing.

For BVSr Constructions Pvt. Ltd.,

*S. S. S. S. S.*  
Managing Director  
CONTRACTOR

*K. M. M.*

SUPERINTENDING ENGINEER,  
FFC CIRCLE-II, LMD COLONY, KARIMNAGAR.

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**68. Indemnity Bond:**

Name of work:.....

I \_\_\_\_\_ contractor

S/o. \_\_\_\_\_ aged \_\_\_\_\_

Resident of \_\_\_\_\_ do hereby bind myself to pay all the claims may come (a) under Workmen's Compensation Act. 1933 with any statutory modification there of and rules there under or otherwise for or in respect of any damage or compensation payable in connection with any accident or injury sustained (b) under Minimum wages Act 1948 (c) under payment of wages Act.1936 (d) under the Contractor labour (Regulation and Abolition) Act. 1970 by workmen engaged for the performance of the business relating to the above contract ie., Failing such payment of claims of workmen engaged in the above work, I abide in accepting for the recovery of such claims, effected from any of my assets with the departments.

**69. Compliance With Labour Regulations:**

During continuance of the contract, the contractor and his sub contractors shall abide at all times by all existing labour enactments and rules made there under, regulations, notifications and bye laws of the State or Central Government or local authority and any other labour law (including rules), regulations, bye laws that may be passed or notifications that may be issued under any labour law in future either by the State or the Central Government or the local authority and also applicable labour regulations, health and sanitary arrangements for workmen, insurance and other benefits. Salient features of some of the major labour laws that are applicable to construction industry are given below. The contractor shall keep the Department indemnified in case any action is taken against Department by the competent authority on account of contravention of any of the provisions of any Act or rules made there under, regulations or notifications including amendments. If the Department is caused to pay or reimburse, such amounts as may be necessary to cause or observe, or for non-observance of the provision stipulated in the notifications/bye laws/Acts/Rules/regulations including amendments, if any, on the part of the contractor, the Engineer-in-charge /Department shall have the right to deduct any money due to the contractor including his amount of performance security. The Department/Engineer-in-Charge shall also have right to recover from the contractor any sum required or estimated to be required for making good the loss or damage suffered by the Department.

The employees of the Contractor and the Sub-contractor in no case shall be treated as the Department of the Department at any point of

For BVS Construction Pvt. Ltd.,

*B. S. S. S.*  
CONTRACTING DIRECTOR

*H. M. M.*

SUPERINTENDING ENGINEER,  
FFC CIRCLE-II, LMD COLONY, KARIMNAGAR.

**70. Salient features of some major labour laws applicable to establishment engaged in buildings and other construction work:**

- (a) Workmen compensation Act 1923: The Act provides for compensation in case if injury by accident arising out of and during the course of employment.
- (b) Payment of Gratuity Act 1972: Gratuity is payable to an employee under the Act on satisfaction of certain conditions on separation if any employee has completed 5 years service or more, or on death, the rate of 15 days wages for every completed year of service. The Act is applicable to all establishments, employing 10 or more employees.
- (c) Employees P.F. and Miscellaneous provision Act 1952: The Act provides for monthly contributions by the Department plus workers @ 10% or 8.33%. The benefits payable under the Act are:
  - j) Pension or family pension on retirement or death, as the case may be.
  - k) Deposit linked insurance on the death in harness of the worker.
  - l) Payment of P.F. accumulation on retirement/death etc.,
- (d) Deleted.
- (e) Deleted.
- (f) Deleted.
- (g) Deleted.
- (h) Deleted.
- (i) Deleted.
- (j) Deleted.
- (k) Deleted.
- (l) Deleted.
- (m) Deleted.
- (n) Deleted.
- (o) Deleted.
- (p) Deleted.

CONTRACTOR  
For **BVSR Constructions Pvt. Ltd.,**

*B. J. Okey*  
Managing Director

*[Signature]*  
SUPERINTENDING ENGINEER,  
FFC CIRCLE-II, LMD COLONY, KARIMNAGAR.

**71. Liabilities of the Contractor:**

**71.1 Accident Relief and workmen compensation:**

The contractor should make all necessary arrangements for the safety of workmen on the occurrence of the accident, which results in the injury or death of any of the workmen employed by the contractor, the contractor shall within 24 hours of the happenings of the accident and such accidents should intimate in writing to the concerned Asst. Engineer / Asst. Executive Engineer of the Department the act of such accident. The contractor shall indemnify Government against all loss or damage sustained by the Government resulting directly or indirectly from his failure to give intimation in the manner aforesaid including the penalties or fines if any payable by Govt. as a consequence of Govt. failure to give notice under workmen's compensation Act or otherwise conform to the provisions of the said Act. In regard to such accident.

**71.2** In the event of an accident in respect of which compensation may become payable under the workmen's compensation Act VIII 23 whether by the contractor, by the Government it shall be lawful for the Executive Engineer to retain such sum of money which may in the opinion of the Executive Engineer be sufficient to meet such liability. The opinion of the Executive Engineer shall be final in regard to all matters arising under this clause.

**71.3** The contractor shall at all times indemnify the Govt. of A.P. against all claims which may be made under the workmen's compensation act or any statutory modification thereafter or rules there under or otherwise consequent of any damage or compensation payable in consequent of any accident or injuries sustained or death of any workmen engaged in the performance of the business relating to the contractor.

**72. Contractor's Staff, Representatives and Labour:**

(a) The contractor shall, at all times, maintain on the works, staff of qualified Engineers, and Supervisors of sufficient experience of similar other jobs to assure that the quality of work turned out shall be as intended in the specifications. The contractor shall also maintain at the works, a Work Manager or sufficient status, experience and office and duly authorize him to deal with all aspects of the day-to-day work. All communications to any commitments by the Work Manager shall be considered as binding on the Contractor.

(b) The Contractor shall at all times submit details of skilled and unskilled labour and equipment employed to the Engineer-in-Charge in prescribed proforma as he may require to assess and ensure the proper progress of work.

For BVS Construction Pvt. Ltd.,  
*S. J. Chey*  
CONTRACTOR  
Managing Director

*N.M.M.*  
SUPERINTENDING ENGINEER,  
FFC CIRCLE-II, LMD COLONY, KARIMNAGAR.

- (c) If the contractor does not employ the technical person agreed to on the work a fine of Rs.25,000/- will be imposed. If he does not employ for 30 days, thereafter it becomes a fundamental breach of contract.
- (d) The Contractor shall at all times, maintain on the work a staff of qualified Engineers and Supervisors of sufficient experience of similar other jobs to ensure that the quality of work turned out shall be as intended in these specifications and they shall be present at the work spot during working hours and at the time of inspection by the Department Officers. All orders and direction given to such supervisory or other staff of the contractor to be present on any specified inspection and the contractor shall comply with such requisitions.
- (e) The contractor shall supply to the Executive Engineer details of name, qualifications and experience in regard to all supervisory staff employed by the contractor and notify the changes when made and satisfy the Executive Engineer regarding the quality and adequacy of staff thus employed.
- (f) The Executive Engineer will have the unquestionable right to ask for change in the contractor's supervisory staff and to other removal from the work and connection herewith of any of such staff. The contractor shall comply with such order and effect replacement to the satisfaction of the Executive Engineer.
- (g) The Contractor shall not without written authorization permit entry on site of work of any person authorized agents, engaged in connection with work.
- (h) All vehicles used by the contractor shall be clearly marked with contractor's name.

**73. Accommodation and food:**

The contractor should arrange accommodation he needs, at his own cost. The contractor shall make his own arrangements for supply of food grains, fuel and other provision to his staff and labourers including controlled commodities.

**74. Relationship:**

Contractor shall have to furnish information along with Bid, about the relationship he is having with any officer of the Department, Government of Andhra Pradesh of the rank Assistant Engineer and above engaged in the work and any officer of the rank of Assistant Secretary and above of the Department of Government of Andhra Pradesh.

For BYSR Constructions Pvt. Ltd.,

*B. S. Chetty*  
CONTRACTOR

*N. P. M. M.*  
SUPERINTENDING ENGINEER,  
FFC CIRCLE-II, LMD COLONY, KARIMNAGAR.

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**75. Protection of adjoining premises:**

The contractor shall protect adjoining sites against structural, decorative and other damages that could be caused by the execution of these works and make good at his cost any such damages.

**76. Work during night or on Sundays and holidays:**

The works can be allowed to be carried out during night, Sundays or authorised holidays in order to enable him to meet the schedule targets and the work shall require almost round the clock working keeping in view:

- (i) The provisions of relevant labour laws being adhered to:
- (ii) Adequate lighting, supervision and safety measures are established to the satisfaction of the Engineer-in-Charge and
- (iii) The construction programme given by the Contractor and agreed upon by the Engineer-in-Charge envisages such night working or working during Sundays or authorised holidays.

**77. Layout of materials stacks:**

The contractor shall deposit materials for the purpose of the work on such parts only of the ground as may be approved by the Engineer-in-Charge before starting work. A detailed survey, clearly indicating position and areas where materials shall be stacked and sheds built is to be conducted by the contractor at his own cost and only after obtaining necessary approval of the plan for use of sites by the Engineer-in-Charge, the Contractor can use the sites accordingly.

**78. Use of blasting materials:**

Procurement of blasting materials and its storage is the responsibility of the contractor. The contractor shall engage licensed blaster for blasting operation. The contractor is to act in accordance with Indian Explosive Act and other rules prevailing, during the execution of work. It is the responsibility of the contractor to see, that works by other agencies in the vicinity are not hampered, in such cases if any claim is made by other agencies that should be borne by the contractor. Carriage of blasting materials, from the magazine to the work site, is the responsibility of the contractor.

**79. Plant and Equipment:**

79.1 The contractor shall have sufficient plant, equipment and labour and shall work such hours and shifts as may be necessary to maintain the progress on the work as per the approval progress schedule. The working and shifts hours shall comply with the Govt. Regulations in force.

CONTRACTOR  
For BVS Construction Pvt. Ltd.,

*A. J. O. Kelly*  
Managing Director

*N. N. M.*  
SUPERINTENDING ENGINEER  
FFC CIRCLE-II, LMD COLONY, KARIMNAGAR.

79.2 It is to expressly and clearly understood that contractor shall make his own arrangements to equip himself with all machinery and special tools and plant for the speedy and proper execution of the work and the department does not undertake responsibility towards their supply.

79.3 The department shall supply such of the machinery that may be available on hire basis but their supply cannot be demanded as matter of right and no delay in progress can be attributed to such non-supply of the plant by the department and the department cannot be made liable for any damage to the contractor. The Contractor shall be responsible for safe custody of the departmental machinery supplied to him (which will be delivered to contractor at the machinery yard at site of work) and he has to make good all damages and losses if any other than fire, wear and tear to bring it to the conditions that existed at the time of issue to the contractor before handing over the same to the department. The hire charges for the machinery handed over to the contractor will be recovered at the rate prevalent at the time of supply. The contractor will have to execute supplemental contract with Executive Engineer at the time of supply of the machinery.

79.4 The acceptance of departmental machinery on hire is optional to the contractor.

**80. Steel forms:**

Steel forms should be used for all items involving use of centering and shuttering. They shall be such that the concrete surface obtained after removal of centering and shuttering shall be single plane without any dents and undulations.

**81. Inconvenience to public:**

The contractor shall not deposit materials at any site, which will cause inconvenience to public. The Engineer-in-Charge may direct the contractor to remove such materials or may undertake the job at the cost of the contractor.

**82. Conflict of interest:**

Any bribe, commission, gift or advantage given, promised or offered by on behalf of contractor or his partner, agent or servant or any one on his behalf to any officer, servant, representatives, agents of Engineer-in-Charge, or any persons on their behalf, in relation to the obtaining or to execution of this, or any other contract with Engineer-in-Charge shall in addition to any criminal liability, which it may occur, subject to the cancellation of this or all other contracts and also to payment of any loss or damage resulting from any such cancellation. Engineer-in-Charge shall then be entitled to deduct the amount, so payable from any money, otherwise due to the contractor under this or any other contract.

CONTRACTOR  
For BVSr Constructions Pvt. Ltd.,

*H. S. Dhery*  
Managing Director

*H. S. Dhery*  
SUPERINTENDING ENGINEER  
FFC CIRCLE-II, LMD COLONY, KARIMNAGAR.

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**83. Contract documents and materials to be treated as confidential:**

All documents, correspondences, decisions and orders, concerning the contract shall be considered as confidential and/or restricted in nature by the contractor and he shall not divulge or allow access to them by any unauthorized person.

**84. General obligations of Contractor:**

84.1 The contractor shall, subject to the provision of the contract and with due care and diligence, execute and maintain the works in accordance with specifications and drawings.

84.2 The contractor shall promptly inform the Department and the Engineer-in-Charge of any error, omission, fault and to rectify the defect in the design or specifications for the works which are discovered when reviewing the contract documents or in the process of execution of the works.

**85. Security measures:**

a) Security requirements for the work shall be in accordance with the Government's general requirements including provisions of this clause and the Contractor shall conform to such requirements and shall be held responsible for the actions of all his staff, employees and the staff and employees of his sub-contractors.

b) All contractors' employees, representatives and sub-contractor's employees shall wear identifications badges provided by the contractor. Badges shall identify the contractor, showing and employee's number and shall be worn at all times while at the site. Individual labour will not be required to wear identification badges.

c) All vehicles used by the contractor shall be clearly marked with contractor's name.

d) The contractor shall be responsible for the security of the works for the duration of the contract and shall provide and maintain continuously adequate security personnel to fulfill these obligations. The requirements of security measures shall include, but not limited to maintenance of order on the site, provision of all lighting, fencing, guard flagmen and all other measures necessary for the protection of the works within the colonies, camps and elsewhere on the site, all materials delivered to the site, all persons employed in connection with the works continuously throughout working and non working period including nights, Sundays and holidays for duration of the contract.

e) Other contractors working on the site concurrently with the contractor will provide security for their own plant and materials.

CONTRACTOR  
For BVSr Constructions Pvt. Ltd.,

*B. J. Okey*  
Managing Director

*R. N. Pillai*  
SUPERINTENDING ENGINEER,  
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However, their security provisions shall in no way relieve the contractor of his responsibilities in this respect

f) Separate payment will not be made for provision of security services and the cost of this work shall be deemed to have been included in the bid.

**86. Fire fighting measures:**

a) The contractor shall provide and maintain adequate fire fighting equipment and take adequate fire precaution measures for the safety of all personnel and temporary and permanent works and shall take action to prevent damage to destruction by fire of trees shrubs and grasses.

b) Separate payment will not be made for the provision of fire prevention measures.

**87. Sanitation:**

The contractor shall implement the sanitary and watch and ward rules and regulations for all forces employed under this contract and if the Contractor fails to enforce these rules, the Engineer-in-Charge may enforce them at the expenses of the Contractor.

**88. Training of personnel:**

The contractor, shall, if and as directed by the Engineer-in-Charge provide free of any charge adequate facilities, for vocational training of Government Officers, students, Engineers, supervisors, foremen, skilled workmen etc. not exceeding six in number at any one time on the contractor's work. Their salaries, allowances etc. will be borne by the Government and the training schemes will be drawn up by the Engineer-in-Charge in consultation with the contractor.

**89. Ecological balance:**

a) The contractor shall maintain ecological balance by preventing de-forestation, water pollution and defacing of natural landscape. The contractor shall so conduct his construction operation as to prevent any unnecessary destruction, scarring, or defacing of the natural surrounding in the vicinity of the work. In respect of the ecological balance, Contractor shall observe the following instructions.

i) Where unnecessary destruction, scarring, damage or defacing may occur, as result of the operation, the same shall be repaired replanted or otherwise corrected at the contractor's expense. The contractor shall adopt precautions when using explosives, which will prevent scattering of rocks or other debris outside the work area. All work area including borrow areas, shall be smoothed and graded in a manner to conform to the natural

CONTRACTOR  
For **BVSR Constructions Pvt. Ltd.,**

*R. S. Shetty*  
Managing Director

**MOHANU**  
SUPERINTENDING ENGINEER,  
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appearances of the landscape as directed by the Engineer-in-Charge.

- ii) All trees and shrubbery which are not specifically required to be cleared or removed for construction purposes shall be preserved and shall be protected from any damage that may be caused by the contractor's construction operation and equipment. The removal of trees and shrubs will be permitted only after prior approval by the Engineer-in-Charge. Special care shall be exercised where trees or shrubs are exposed to injuries by construction equipment, blasting, excavating, dumping, chemical damage or other operation and the contractor shall adequately protect such trees by use of protective barriers or other methods approved by the Engineer-in-Charge. Trees shall not be used for anchorages. The contractor shall be responsible for injuries to trees and shrubs caused by his operations. The term "injury" shall include, without limitation bruising, scarring, tearing and breaking of roots, trunks or branches. All injured trees and shrubs be restored as nearly as practicable without delay to their original condition at the contractor's expense.
- (iii) The contractor's construction activities shall be performed by methods that will prevent entrance or accidental spillage of solid matter contaminants, debris and other objectionable pollutants and wastage into river. Such pollutant and waste include earth and earth products, garbage, cement concrete, sewage effluent, industrial wastes, radio-active substances, mercury, oil and other petroleum products, aggregate processing, mineral salts and thermal pollution. Pollutants and wastes shall be disposed off in a manner and at sites approved by the Engineer-in-Charge.
- (iv) In conduct of construction activities and operation of equipments the contractor shall utilise such practicable methods and devices as are reasonably available to control, prevent and otherwise minimise the air pollution. The excessive omission of dust in to the atmosphere will not be permitted during the manufacture, handling and storage of concrete aggregates and the contractor shall use such methods and equipment as a necessary for collection and disposal or prevention of dust during these operation. The contractor's methods of storing and handling cement shall also include means of eliminating atmospheric discharges of dust, equipment and vehicles that give objectionable omission of exhaust gases shall not be operated. Burning of materials resulting from clearing of trees, bushes, combustible construction materials and rubbish may be permitted only when atmospheric conditions for burning are considered favourable.

For BSR Constructions Pvt. Ltd.  
*[Signature]*  
CONTRACTOR  
Managing Director

*[Signature]*  
SUPERINTENDING ENGINEER  
FFC CIRCLE-II, LMD COLONY, KARIMNAGAR.

b) Separate payment will not be made for complying with the provisions of this clause and all cost shall be deemed to have been included in the unit rates and prices included in the contract if any provision is not complied with within a reasonable time even after issue of a notice in this respect, the necessary operations would be carried out by the Engineer-in-Charge at the cost of the Contractor, Orders of the Engineer-in-Charge in this respect would be final and binding on the contractor.

**90. Preservation of existing vegetation:**

a) The contractor will preserve and protect all existing vegetation such as trees, on or adjacent to the site which do not unreasonably interfere with the construction as may be determined by the Engineer-in-Charge. The contractor will be held responsible for all unauthorized cutting or damage of trees, including damage due to careless operation of equipment, stockpiling of materials or trekking of grass areas by equipment. Care shall be taken by the Contractor in felling trees authorized for removal to avoid any unnecessary damages to vegetation and trees that are to remain in place and to structures under construction or in existence and to workmen.

b) All the produce from such cutting of trees by the contractor shall remain the property of Government and shall be properly stacked at site, approved by the Engineer-in-Charge. No payment whatsoever, shall be made for such cutting and its stacking by the Contractor. If any produce from such cutting is not handed over to the Government by the contractor, he shall be charged for the same at the rates to be decided by the Engineer-in-Charge. The recovery of this amount shall be made in full from the intermediate bill that follows.

c) The contractor shall also make arrangements of fuel deposits for supply of required fuel for the labourer to be employed for cooking purpose at his own cost in order to prevent destruction of vegetation growth in the surrounding area of the work site.

**91. Possession prior to completion:**

The Engineer-in-charge shall have the right to take possession of or use any completed part of work or works or any part there of under construction either temporarily or permanently. Such possession or use shall not be deemed as an acceptance of any work either completed or not completed in accordance with the contract with in the interest of Clause 28 of APSS except where expressly otherwise specified by the Engineer-in-charge.

**92. Deleted**

For BVS Construction Pvt. Ltd.,

*B. S. O. Kelly*  
CONTRACTOR  
Managing Director

*N. M. M.*  
SUPERINTENDING ENGINEER,  
FFC CIRCLE-II, LMD COLONY, KARIMNAGAR.

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**93. Access to the contractor's books:**

Whenever it is considered necessary by the Engineer-in-Charge to ascertain the actual cost of execution of any particular extra item of work or supply of the plant or material on which advance is to be made or of extra items or claims, he shall direct the contractor to produce the relevant documents such as payrolls, records of personnel, invoices of materials and any or all data relevant to the item or necessary to determine its cost etc. and the contractor shall when so required furnish all information pertaining to the aforesaid items in the mode and manner that may be specified by the Engineer-in-Charge.

**94. Drawing to be kept at site:**

One copy of the drawings furnished shall be kept by the contractor on the site and the same shall at all reasonable time be available for inspection and use by the Engineer-in-Charge and the Engineer-in-Charge's representative and by any other persons authorized by the Engineer-in-Charge in writing.

**95. B.I.S. [I.S.I.] books and APSS to be kept at site:**

A complete set of Indian Standard specification referred to in "Technical Specifications" and A.P.S.S. shall be kept at site for reference.

**96. Site Order Book:**

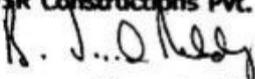
An order book shall be kept at the site of the work. As far as possible, all orders regarding the work are to be entered in this book. All entries shall be signed and dated by the Department Officer in direct charge of the work and by the contractor or by his representative. In important cases, the Executive Engineer or the Superintending Engineer will countersign the entries, which have been made. The order book shall not be removed from the work, except with the written permission of the Executive Engineer.

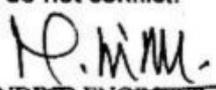
**97. Variations by way of modification, omissions or additions:**

For all modifications, omissions from or additions to the drawings and specifications, the Executive Engineer will issue revised plans, or written instructions, or both and no modification, omission or addition shall be made unless so authorized and directed by the Executive Engineer in writing.

The Executive Engineer shall have the privilege of ordering modifications, omission or additions at any time before the completion of the work and such orders shall not operate to annul those portions of the specifications with which said changes do not conflict.

Engineer-in-Charge's Decision:

CONTRACTOR  
For BVS Construction Pvt. Ltd.,  
  
Managing Director

  
SUPERINTENDING ENGINEER,  
FFC CIRCLE-II, LMD COLONY, KARIMNAGAR.

It shall be accepted as in separable part of the contract that in matters regarding materials, workmanship, removal of improper work, interpretation of the contract drawings and contract specification, mode of the procedure and the carrying out of the work, the decision of the Engineer-in-Charge, which shall be given in writing shall be binding on the contractor.

**98. Care and diversion of river/stream:**

The contractor shall submit details regarding the diversion and care of river or stream during construction of the work along with a separate print-out of the time table showing earliest and latest start and finish dates of various activities. He should submit a detailed layout plan with drawings for the diversion and care of river during construction of work. The above arrangements shall be at contractor's cost.

**99. Clearing of the site and Re-handing over**

99.1 Government land as may be considered necessary by the Executive Engineer for the execution of the work will be given to the contractor and shall be handed over to the department in good condition and to the complete satisfaction of the Executive Engineer.

99.2 All areas of operations including those for his staff and labour colonies handed over to the contractor shall be cleared and handed back to the executive Engineer. The contractor shall make good to the satisfaction of the Executive Engineer all damages or alterations made to the area while handing over back of other property or land handed over to him for purpose of the works. Temporary structures may be erected by the contractor, such as storage sheds, office, residence etc., for non-commercial use in the land handed over to him at his expense and within the permission of the Executive Engineer. At the completion of work, the structures should be dismantled at the site cleared and handed over to the department.

**100. HEALTH AND SANITARY**

Medical rules for the provision of health and sanitary arrangements for worker employed by the departments and contractors.

The camp and hutting accommodation water supply and sanitary arrangement for the workers and labour employed on the works shall be made by the contractor at his own cost and shall strictly conform to the requirements and to the satisfaction of the Medical and Sanitary authorities of the project and in accordance with the medical RULES LISTED BELOW:

For BJSR Constructions Pvt. Ltd.,

*S. S. Oshy*  
CONTRACTOR / Managing Director

*M. M. M.*  
SUPERINTENDING ENGINEER,  
FFC CIRCLE-II, LMD COLONY, KARIMNAGAR.

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- I. The contractor's special attention is invited to clauses 37, 38, 39, 50 and 51 of preliminary specifications to the APSS and he is requested to provide at his own expense the following amenities to the satisfaction of the Executive Engineer.
- II. **First Aid:** At the work site there shall be maintained in a readily accessible place first aid appliances and medicines including an adequate supply of sterilized dressing and sterilized cotton wool. The appliances shall be kept in good order. They shall be placed under the charge of responsible person who shall be readily available during working hours.

**Drinking Water:** Water of good quality fit for drinking purpose shall be provided for the working people on a scale of not less than 3 gallons per day.

Where drinking water is obtained from an intermittent public water supply, each work place shall be provided with storage tank where such drinking water shall be stored.

Every water supply storage shall be at a distance of not less than 15 m from any latrine drain or other source of pollution. Where water has to be drawn from an existing well which is within such proximity of latrine, drain or other source of pollution, the well shall be properly chlorinated before water is drawn from it for drinking. All such wells shall be entirely enclosed in and be provided with a trap door, which shall be dust and waterproof.

A reliable pump shall be fitted to each covered well and the trap door shall be kept closed and opened only for cleaning for inspection which shall be done atleast once in a month.

**Washing and bathing places :** Adequate washing and bathing place shall be provided separately for men and women such places shall be kept in clean and drained conditions, bathing and washing should not be allowed in or near any drinking water well.

**Latrines and Urinals:** These shall be provided within the premises of every work place, latrines and urinal in an accessible place and the accommodation separately for each of them shall be on the following scale or as directed by the Executive Engineer in any particular case.

	Seats
1. Where the number of persons employed does not exceed 50	2
2. Where the numbers of persons employed does not exceed 50 but not 100	3
3. For every additional 100	3

If women are employed, separate latrines and urinals, screened from those for men shall be provided on the same scale. Except in work

CONTRACTOR  
For **BVSR Constructions Pvt. Ltd.,**

*H. J. O. Kelly*  
Managing Director

SUPERINTENDING ENGINEER,  
FFC CIRCLE-II, LMD COLONY, KARIMNAGAR.

places provided with water flushed latrines connected with a water borne sewage system, all latrines shall be cleaned at least four times daily. The excreta from the latrines shall be disposed off at the contractor's expenses in out of way pits approved by the local public health authority. The contractor shall also employ adequate number of scavengers and conserve staff to keep the latrines and urinal in a clean condition which shall be cleaned at least four times daily.

**Rest Shelters:** At the work site there shall be provided free of cost. Two suitable sheds one for meals and the other for use of labour shall be provided.

**Creches :** At every work place at which 50 or more women workers are ordinarily employed there shall be provided two huts of suitable size for the use of children under the age of 6 years belonging to such women one hut shall be used for important games and play and other as their bed rooms. The hut shall not be constructed on lower standards than the following.

1. Thatched roof.
2. Mud floors and walls.
3. Planks spread over the mud floor and covered with matting. The use of the huts shall be restricted to children, their attendants and mothers of the Children.

**Canteens:** A cooked food canteen on a moderate scale shall be provided for the benefit of workers, if it is considered essential.

**Sheds for workmen :** The contractor shall provide at his own expense sheds for housing the workmen. The shed shall be on a standard not less than cheap shelter type to live in which the work people in the locality are accustomed to a floor area of about 2m x 1.5m per two persons shall be provided. The sheds are to be in rows with 12.5m clear space between sheds and 19m clear space between rows if conditions permit. The work people's camp shall be laid in units of 400 persons each unit to have a clear space of 12m all round.

Land should be acquired temporarily for storing contractor's materials or for his staff. The contractor should make his own arrangements for temporary acquisition of land required for storing his materials and for housing of this staff at his expenses.

**101. LABOUR CAMP AND CONTRACTOR'S STAFF COLONY**

- I. The Executive Engineer will handover the site for the contractor and his labour. All areas of operation including those for his staff and labour colonies handover to the contractor shall be cleared and handed back as soon as his contract for the work is over. The contractor at the time of handing over back shall make good to the satisfaction of the Executive Engineer any damage or alterations made to the areas or other property or land handed over to him for the purpose of the project work.

CONTRACTOR

For **B/SR Constructions Pvt. Ltd.**

*[Handwritten signature]*

SUPERINTENDING ENGINEER,  
FFC CIRCLE-II, LMD COLONY, KARIMNAGAR.

*[Handwritten signature]*

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Temporary structures may be erected by the contractor for storage sheds, offices, residences etc., For non commercial use, with the permission of the Executive Engineer on the land handed over to him at his own cost. At the completion of the work these structures shall be dismantled site cleared and handed over to the Executive Engineer. The land required for providing amenities will be given free of cost from Government lands if available otherwise the contractor shall have to make his own arrangements.

- ii Labour importation and amenities to labour and contractor's staff shall be to the contractor's account. His quoted bid shall include the expenditure towards importation of labour amenities to labour and staff;

**102. USE OF SITE :**

The contractor may be permitted to avail the site as per departmental rules on lease for use by him in carrying out the contractor work and when Executive Engineer may consider such use to be necessary for the bonafide purpose of executing works. The contractor shall commence any operation on such lands with the prior approval of the Executive Engineer.

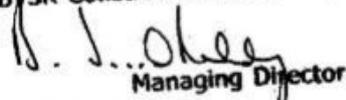
**103. INCOME TAX:**

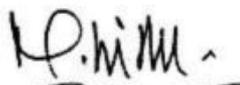
- a) During the currency of the contract deduction of income tax at 2.24% shall be made from the gross value of each bill of the contract, the contract value of which is in excess of Rs.10,000/- for deduction of tax at rates lower than 2.24% procedure stipulated under section 194-C(4) of Income Tax Act, 1961 shall be followed.
- b) Income Tax clearance certificate should be furnished before the payment of final bill.
- c) The contractor's staff, personnel and labour will be liable to pay personnel income taxes in respect of their salaries and wages as are chargeable under the laws and regulations for the time being in force, and the contractor shall perform such duties in regard to such deductions thereof as may be imposed on him by such laws and regulations.

**104. SEIGNIORAGE CHARGES:**

Seigniorage fee shall be recovered from the bills of the contractor on the work done and measured with reference to the quantities used in the works as per the theoretical requirements, at the rates prescribed by Government of Andhra Pradesh as per A.P Minor Mineral Concession Rules subject to amendments issued from time to time by the Government.

For BYSR Constructions Pvt. Ltd.,

  
Managing Director  
CONTRACTOR

  
SUPERINTENDING ENGINEER,  
FFC CIRCLE-II, LMD COLONY, KARIMNAGAR.

- 33.0 The concrete mixes to be adopted for all the structures shall be design mixes only and these design mixes shall be conducted in the reputed laboratories and got approved by the Engineer-in-Charge before adoption.
- 34.0 The contractor shall plant shade giving trees at specified @ 10 M intervals wherever possible in the project area as directed by Engineer-in-Charge. The contractor shall arrange cattle guard to all these plants, provide necessary manner, water them daily and sustain them for three years. If any trees are damaged or lost, he shall replace with new plants and shall maintaining these plants. The contract price quoted by the contractor shall include all these items.
- 35.0 In case of surplus course arrangement works the contractor shall excavate necessary approach/ Tail channels to these structures to have smooth drainage through the surplus course. The cost of excavation of such channels shall be borne by the Contractor within quoted contract price. The cost of Land Acquisition for such channels will be borne by the Department.
- 36.0 Operation Schedule for the Off-takes of Reservoirs and Regulators with model studies have to be furnished for operation of the sluice and regulator gate.
- 37.0 Deleted
- 38.0 R.C.C pipes structures shall not be allowed on Main Canals, branch Canals and Majors having discharge of more than 50 C/S (1.41 Cumecs).
- 39.0 DELETED
- 40.0 MODERN TECHNOLOGY
- The bidders should adopt the latest/modern methodologies and State of Art Techniques in the investigation, design of Reservoir, Earth dam and structures like H.C.Weir, Head Regulators etc. and also construction, measuring devices, operation and maintenance, monitoring mechanism using computers.
- 41.0 DELETED

For BVS Construction Pvt. Ltd.,

*B. S. O. Healy*  
CONTRACTING Director

*R. M. M.*  
SUPERINTENDING ENGINEER,  
FFC CIRCLE-II, LMD COLONY, KARIMNAGAR

47

Annexure - A5

**GOVERNMENT OF TELANGANA  
ABSTRACT**

I&CAD Department- Flood flow Canal from SRSP - Irrigation Project - Gouravelli Reservoir - One time Settlement Package to Project Displaced Families (PDFs) who opt to migrate and settle elsewhere with payment of Rs.8.00 lakh for each Project Displaced Family in lieu of House site at R&R colony including other R&R benefits in relaxation to R&R Policy - Permission - Accorded - Orders - Issued

**IRRIGATION AND CAD (LA.R&R/A2) DEPARTMENT**

**G.O.Ms.No. 23**

**Dated: 18-04-2017  
Read:**

From the Commissioner, R&R and LA, I&CAD Department, Letter No.47/7348/CRR/SS/2012, dated: 15.02.2017.

**ORDER:**

The Resettlement & Rehabilitation(R&R) works pertaining to Gouravelli Reservoir were initiated under the State R&R Policy 2005. The estimated benefits per Project Displaced Family (PDF) is coming to Rs. 7.22 Lakhs. In this regard, the Commissioner, R&R, vide reference read above, has reported that certain PDFs may opt for one-time settlement in lieu of house-site at R&R Colony including other R&R benefits at Rs. 8.00 Lakhs per PDF. This step will expedite R&R Works and also help in timely completion of the Project.

2. Government after careful examination of the above proposal, hereby accord permission to extend one time Settlement Package to Project Displaced Families under Gouravelli Reservoir who opt to migrate and settle elsewhere with payment of Rs.8.00 lakh for each Project Displaced Family in lieu of House site at R&R colony including other R&R benefits in relaxation to R&R Policy. The PDFs who don't opt for voluntary settlement will not be entitled for this higher benefit and will be resettled and rehabilitated as per the Law.

3. The Commissioner, R&R and LA, I&CAD Department, Secunderabad shall take necessary action accordingly.

4. This order issues with the concurrence of the Finance (WP) Department, vide their U.O.No.597/52/WP/A1/2017, dated:15.03.2017.

**(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)**

**Dr. SHAIENDRA KUMAR JOSHI,  
SPECIAL CHIEF SECRETARY TO GOVERNMENT**

To  
The Commissioner, R&R and LA, I & CAD Department, 7<sup>th</sup> Floor,  
Buddha Bhavan, Ranigunj, Secunderabad.  
The District Collector, Siddipet.  
The P.S to Addl. Secy. to CM.  
The P.S. to Hon'ble Minister for Irrigation.  
The P.S. to Special CS to Government, I&CAD Department.  
The General Administration (Cabinet) Department.  
The Finance (WP) Department.  
Sf/Sc.

**// FORWARDED::BY ORDER//**

**SECTION OFFICER**

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**GOVERNMENT OF TELANGANA**  
**LABOUR DEPARTMENT**  
**OFFICE OF THE REGISTERING OFFICER**  
**FORM - II**

**Licence No.**  
**BOC/SID/DCL/SR/03469/2018**

**(See Rule 24 (1))**

Original Dated: 28/08/2018

A certificate of Registration is hereby granted under sub-section (3) of Section 7 of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and the rules made thereunder to **M/S BVSR CONSTRUCTIONS PVT LTD** having the

Following particulars subject to conditions laid down in the Annexure:

1	Postal Address / Location where building or other construction work is to be carried on	: GOURAVELLI (V),AKKANAPET(MD),SIDDIPET(DT)-505467, #, 505467, SIDDIPET, AKKANAPET, GOURAVELLI
2	Name and addresses of employer including location of the building and other construction work	: BVSR CONSTRUCTIONS PVT LTD GOURAVELLI (V),AKKANAPET(MD),SIDDIPET(DT)-505467, #, 505467, SIDDIPET, AKKANAPET, GOURAVELLI
3	Name and permanent address of the establishment	: BVSR CONSTRUCTIONS PVT LTD 8-2-686/B/11/6/1,PLOT NO.9,ROAD NO.12,BANJARA HILL, HYDERABAD, CIRCLE 37, CIRCLE 37500034
4	Nature of work in which building workers are employed or are to be employed	: CONSTRUCTION OF RESERVOIR AND CANALS
5	Maximum number of building workers to be employed on any day by the employer	: 300
6	Probable date of commencement and completion of work	: 02/05/2018 - 30/06/2020

Signature of Registering  
 Officer with Seal

Validity unknown

**Note:**

This is a digitally signed certificate and does not require physical signature. This certificate can be verified at <http://labour.telangana.gov.in/> by furnishing the registration certificate number mentioned in the certificate, etc.

**ANNEXURE**

The registration granted hereinabove is subject to the following conditions, namely

- The certificate of registration shall be non-transferable
- The number of workmen employed or building workers in the establishment shall not, on any day, exceed the maximum number specified in the certificate of registration
- Save as provided in these rules the fees paid for the grant of registration certificate shall be non-refundable
- The rates of wages payable to building workers by the employer shall not be less than the rates prescribed under the Minimum wages Act, 1948 (11 of 1948) for such employment where applicable, and where the rates have been fixed by agreement, settlement or award, not less than the rates so fixed; and
- The employer shall comply with the provisions of the Act and Rules made there under.

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**GOVERNMENT OF TELANGANA  
LABOUR DEPARTMENT  
OFFICE OF THE LICENCING OFFICER**

**Licence No.**  
**CLC/SID/DCL/SR/07481/2018**

**FORM - VI**  
**See Rule 25(1)**

Date: 09-JUL-2020  
Fee paid Rs: 6250

No.of Workers: 300

**Licence**

- Licence is hereby granted to **BVSR CONSTRUCTIONS PVT LTD** under Section 12(1) of the Contract Labour (Regulation and Abolition) Act, 1970, subject to the conditions specified in Annexure.
- This licence is for doing the work of **CONSTRUCTIONS OF RESERVOIR AND CANALS** (Nature of Work) in the Establishment of **THE SUPERINTENDING ENGINEER(I AND CAD)** (Name of the principal Employer) at #, **GOURAVELLI RESERVOIR, GOURAVELLI, AKKANAPET, SIDDIPET - 505467** (Place of work)
- The Licence shall remain in force till 29-APR-2021 (date to be indicated)

**RENEWAL (Rule 29)**

Date of Renewal	Fee paid for renewal	Date of Expiry
30-APR-2020	6250	29-APR-2021

**DEEMED APPROVED**  
DCL-SGR  
Licencing Officer and  
DCL

**Note:**  
This is system generated Deemed approval certificate. This certificate can be verified at <http://labour.telangana.gov.in/> by furnishing the registration certificate number mentioned in the certificate.

**ANNEXURE**

- The registration granted hereinabove is subject to the following conditions, namely
- The certificate of registration shall be non-transferable
  - The number of workmen employed or building workers in the establishment shall not, on any day, exceed the maximum number specified in the certificate of registration
  - Save as provided in these rules the fees paid for the grant of registration certificate shall be non-refundable
  - The rates of wages payable to building workers by the employer shall not be less than the rates prescribed under the Minimum wages Act,1948 (11 of 1948) for such employment where applicable, and where the rates have been fixed by agreement, settlement or award, not less than the rates so fixed, and
  - The employer shall comply with the provisions of the Act and Rules made there under.



**GOVERNMENT OF TELANGANA**

**LABOUR DEPARTMENT**

**OFFICE OF THE REGISTERING OFFICER**

**FORM - II**

(See Rule 18 (1))

**Certificate Of Registration**

**No. : CLP/KAR/DCL/SR/02162/2018**

**Date: 31/08/2018**

A Certificate of Registration containing the following particulars is hereby granted under sub-section (2) of Section 7 of the Contract Labour (Regulation and Abolition) Act, 1970, and the Rules made there under to **THE SUPERINTENDING ENGINEER(I AND CAD), IFFC CIRCLE LMD COLONY KARIMNAGAR PIN 505527, KARIMNAGAR, KARIMNAGAR, KARIMNAGAR**

- 1. Nature of work Carried in the Establishment : **RE ENGINEERING OF INDIRAMMA FLOOD FLOW CANAL PROJECT FROM SRSP-FORMATION OF GOURAVELLI RESERVOIR WITH ENHANCED CAPACITY FROM 1.410 TMC TO 8.23 TMC WAT**
- 2. Name and addresses of Contractors : **As Per Annexure**
- 3. Nature of work in which contract Labour is employed or is to be employed : **As Per Annexure**
- 4. Maximum number of Contract Labour to be employed on any day through each Contractor : **300**

Validity unknown

Signed **R. S. SURESH** **KUNCHAKURU**  
(DEPUTY COMMISSIONER OF LABOUR, TELANGANA,  
502001)

**Note:**  
This is a digitally signed certificate and does not require physical signature. This certificate can be verified at <http://labour.telangana.gov.in/> by furnishing the registration certificate number mentioned in the certificate.

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**ANNEXURE**

**No. : CLP/KAR/DCL/SR/02162/2018**

Date: 31/08/2018

S. No	Name of the Contractor	Address of Contract Workers	Nature of Work	No.of Contract Workers
1	<b>BVSR CONSTRUCTIONS PVT LTD</b>	<b>H.NO.8-2-686/B/11/6/1,PLOT NO.9,ROAD NO.12,BANJARA HILLS,HYDERABAD-500034</b>	<b>RE ENGINEERING OF INDIRAMMA FLOOD FLOW CANAL PROJE</b>	<b>300</b>



**GOVERNMENT OF TELANGANA  
LABOUR DEPARTMENT  
OFFICE OF THE LICENCING OFFICER**

**FORM - VI**  
**See Rule 25(1)**

Date: 19-AUG-2021  
Fee paid Rs: 6250  
No. of Workers: 300

**Licence No.**  
**CLC/SID/DCL/SR/07481/2018**

**Auto Renewal of Licence**

- Licence is hereby granted to **BVSR CONSTRUCTIONS PVT LTD** under Section 12(1) of the Contract Labour (Regulation and Abolition) Act, 1970, subject to the conditions specified in Annexure.
- This licence is for doing the work of **CONSTRUCTIONS OF RESERVOIR AND CANALS** (Nature of Work) in the Establishment of **THE SUPERINTENDING ENGINEER(I AND CAD)** (Name of the principal Employer) at **, , GOURAVELLI, AKKANNAPET, SIDDIPET - 500034** (Place of work)
- The Licence shall remain in force till **28-APR-2022** (date to be indicated)

**RENEWAL (Rule 29)**

Date of Renewal	Fee paid for renewal	Date of Expiry
29-APR-2021	6250	28-APR-2022

Licensing Officer : Ravinder Reddy  
Designation : DCL

- Note:**
- This Licence is system generated. Its validity can be verified at <https://labour.telangana.gov.in/> by entering the license number mentioned in the certificate.
  - This Licence should be renewed by paying annual fee payment through online system prior to 30 days of the validity period.

**ANNEXURE**

- The Licence granted hereinabove is subject to the following conditions, namely
- The certificate of Licence shall be non-transferable
  - The number of workmen employed or building workers in the establishment shall not, on any day, exceed the maximum number specified in the certificate of Licence
  - Save as provided in these rules the fees paid for the grant of Licence certificate shall be non-refundable
  - The rates of wages payable to building workers by the employer shall not be less than the rates prescribed under the Minimum wages Act, 1948 (1 of 1948) for such employment where applicable, and where the rates have been fixed by agreement, settlement or award, not less than the rates so fixed; and
  - The employer shall comply with the provisions of the Act and Rules made there under.

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**GOVERNMENT OF TELANGANA  
LABOUR DEPARTMENT  
OFFICE OF THE LICENCING OFFICER**

**FORM - VI  
See Rule 25(1)**

Date: 29-SEP-2018  
Fee paid Rs: 6250

**Licence No.  
CLC/SID/DCL/SR/07481/2018**

No.of Workers: 300

**Licence**

1. Licence is hereby granted to BVSR CONSTRUCTIONS PVT LTD under Section 12(1) of the Contract Labour (Regulation and Abolition) Act, 1970, subject to the conditions specified in Annexure.
2. This licence is for doing the work of CONSTRUCTION OF RESERVIOR AND CANALS (Nature of Work) in the Establishment of THE SUPERINTENDING ENGINEER(I AND CAD) (Name of the principal Employer) at GOURAVELLI RESRVIOR PROJECT, GOURAVELLI RESRVIOR PROJECT, GOURAVELLI, AKKANNAPET, SIDDIPET - 505467 (Place of work)
3. The Licence shall remain in force till to 01-MAY-2019 (date to be indicated)

Licencing Officer

**Note:**

This is a digitally signed certificate and does not require physical signature. This certificate can be verified at <http://labour.telangana.gov.in/> by furnishing the registration certificate number mentioned in the certificate.

Validity unknown

Signed On 29-09-2018 By KPTESWAR RAO KUNCHAKURI,  
(DEPUTY COMMISSIONER OF LABOUR), TELANGANA,  
502001

**ANNEXURE**

The licence is subject to the following conditions:

1. The licence shall be non-transferable
2. The number of workmen employed as contract labour in the establishment shall not, on any day, exceed ....
3. Except as provided in the rules the fees paid for the grant, or as the case may be, for renewal of the licence shall be non-refundable.
4. The rates of wages payable to the workmen by the contractor shall not be less than the rates prescribed for the Schedule of employment under Minimum wages Act, 1948, where applicable, and where the rates have been fixed by agreement, settlement or award, not less than the rates so fixed.



OFFICE OF THE COMMISSIONER OF POLICE, SIDDIPET COMMISSIONERATE.

No.M/22/851/2018

Dated: 15/09/2018.

Under Rule 107 (1) & (5) Class (G) of Explosives rule, 2008, there is no objection to carryout controlled Blasting operation for formation of Diversion road including construction of DLR bridge, investigation, designing and estimation, near Goutravally reservoir from 1.410 TMC to 8.23 TMC. Akkannaspet of Humnabad Mandal Siddipet Dist was entrusted to the agency M/s Director Sri Raja Rajeshwar, Constructions, India Pvt., Hyderabad, subject to the following condition.

1. Only slurry of explosve should be used by the firm for carrying out blasting and no gelatins should be used.
2. A short firer should be appointed to execute the work.
3. The explosives should be transported to the site in an Explosives Van.
4. The required quantity of explosives to be used on a particular day should be informed to the local Police by the firm on the day to day basis.
5. No explosives material shall be stored at site.
6. Blasting material shall be stored in their magazine or at the nearest Police Station, as there is no safety place for keeping the blasting material where they are proposed to conduct blasting.
7. All precautions of explosives shall be taken at the site only.
8. Blasting design and initiation pattern should be prepared by technically competent Professionals and consultancy services of Explosives expert authorized by M/s Director Sri Raja Rajeshwar, Constructions, India Pvt., Hyderabad.
9. Blasting shall be carried out only between dawn to dusk. No blasting should be done after last light.
10. Should not allow the public up to 200 meters radius from the blasting point and alert the people through the announcement before blasting.
11. All precautions should be taken to prevent possible damages to human habitation, structures, public properties and making blasting arrangements.

Commissioner of Police,  
& Additional District Magistrate,  
**COMMISSIONER OF POLICE  
AND ADDL. DIST. MAGISTRATE  
SIDDIPET COMMISSIONERATE**

To: M/s Director Sri Raja Rajeshwar, Constructions, India Pvt., Hyderabad.  
Copy to the Asst. Commissioner of Police, Humnabad.  
Copy to the Revenue Divisional Office, Humnabad.



भारत सरकार  
केन्द्रीय जल आयोग  
अन्तरराज्यीय काली विभाग

411 ए-(क), सेवा भवन  
रज्जु भूमा पुस्तक, नई दिल्ली-66

**Subject: Indiranagar Flood Flow Canal Project from Sri Rama Sagar Project.**

**CWC No. 6/174/2015-PA(S)/796-98 dated 04.09.2015.**

Please refer to the letter under reference forwarding therewith a project report (revised estimate) of Indiranagar Flood Flow Canal Project from Sri Rama Sagar Project, Telangana for examination from inter-State angle.

Project in brief is as under:

**General**

The above proposal, envisages, utilization of available surface water at Sri Rama Sagar Project (SRSP) over and above the requirements under Stage-I and Stage-II at the project. The Gross Command Area is 1.69 Lakh ha. Culturable Command Area is 1.32 Lakh Ha and proposed Ayacut is 0.809 Lakh Ha against the original proposal of 0.890 Lakh Ha. It is proposed to provide irrigation facilities by gravity to an extent of 32376 ha under Mid Manair reservoir and the rest of water by lifting from Mid Manair reservoir to Gouravelly reservoir to irrigate an ayacut of 48,561 ha. The proposed intensity of Irrigation is 71%. The water utilization from the project is 19.182 TMC including ground water. The proposal was earlier approved in 64<sup>th</sup> TAC in 1996 and subsequently in 1006 while approving the SRSP Stage-II.

**Comments**

The present proposal is for revision of cost estimates. Proposal has earlier already been approved in 64<sup>th</sup> TAC held in 1996. As there is no change in scope of the present project parameters, therefore the proposal does not require examination from inter-state angle as per existing CWC guidelines.

This issues with the approval of Chief Engineer (IMO), CWC.

*(Signature)*  
2/12/15  
(सी. ए. पांडे)  
निदेशक

For PA(S) Dir. CWC, Sewa Bhawan, R.K. Puram, New Delhi.  
No 7/2/1(TG)/2014/ISM/7 & Dated: 02.12.2015

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Annexure - A9

DR. SANJEEV KUMAR BAIYAN



दिल्ली-110001  
STATE FOR WATER RESOURCES  
RIVER DEVELOPMENT AND  
CANALS REJUVENATION  
GOVERNMENT OF INDIA  
NEW DELHI - 110001

OSD/5

24 MAY 2017

Respected Mr. Hanish Rao

Please refer to your D.O. letter dated 04.03.2017 regarding investment clearance and release of Central Assistance of Indramma Flood Flow Canal Project.

I have had the matter examined. The Investment Clearance of Indramma Flood Flow Canal Project was accorded to an estimated cost of Rs. 1331.40 crore (Price level- 1992-93) by the erstwhile Planning Commission, Govt. of India vide their letter No. 2(32)/03-WR dated 08.12.2003. Later, due to change in scope and cost of the project it was again accepted by the Technical Advisory Committee (TAC) of MOWR in its 128<sup>th</sup> Meeting held on 20.02.2016 at New Delhi for an estimated revised cost of Rs. 5946.09 crore at 2015-16 Price level.

OT,  
km  
22/6/17

The Project was included under Accelerated Irrigation Benefits Programme (AIBP) in 2003-04. Further, during 2015-16, the Project has been included as one of the 99 Prioritized Irrigation Projects under Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) to be completed in Mission Mode by December 2019. Cumulative CIA/CA of Rs. 382.40 crore has been released upto March-2016. The project authorities have incurred an expenditure of Rs. 3581.60 crore on AIBP works upto March 2016.

Tg  
km  
22/6/17

The Project is not eligible to receive further Central Assistance (CA) under AIBP PMKSY in accordance with the scheme guidelines. This Ministry would however facilitate the completion of the project by sanctioning NABARD loan, in case the State is not able to provide its own share from its own resources.

CEEP, KMR  
Pl. examine, submit with regards.  
a letter report

Encl. No. 1535 M (PRGN, MKTG & LA)  
Date: 19/06/2017

Hon'ble Minister for Irrigation,  
Marketing & Legislative Affairs,  
Govt. of Telangana,  
Hyderabad  
Minister for Irrigation, Marketing, Mines &  
Geology and Legislative Affairs,  
Govt. of Telangana,  
Telangana Secretariat,  
Hyderabad.

T10  
8/5/17

MOCD  
his BE portfolio  
from 05/07/17  
fury  
STATE

Yours Sincerely,  
  
(Dr. Sanjeev Kumar Baiyan)



215, श्रम शक्ति भवन, रफी मार्ग, नई दिल्ली - 110 001  
दूरभाष : (011) 23708419, 23718759, फैक्स : 011-23354496  
215 Shram Shakti Bhavan, Rafi Marg, New Delhi - 110 001

LS 15<sup>th</sup> & Part bill

**NAME OF THE WORK :** Re Engineering of Indiramma Flood Canal project from SRSP -Formation of Gouravelly Reservoir with enhanced capacity from 1.410 TMC to 8.23TMC water including Construction of H.C. Weir, Formation of Earth Dam, Head Regulators on Left and Right Side, formation of Diversion Road including Construction of DLR Bridge, Investigation, Designing and Estimation, ne Gouravelly (Village), Akkannapet (erstwhile Husnabad) Mandal, Siddipet (erstwhile Karimnagar) District.

**REFERENCE TO SANCTION :** G.O. MS. No.166, Dt:13.07.2007 For Rs. 116.30 Crores  
G.O.Rt. No. 533, Dt. 26-05-2017 For Rs. 1196.06 Crores

S NO	DESCRIPTION	MEASUREMENTS UP TO DATE					RATE	
		NO	LENGTH	BREADTH	DEPTH	CONTENTS	Rs.	Ps.
A.	Investigation: Detailed investigation, Design, Site Surveys, Soil exploration. Preparation of Land plan schedule and L.A, R.R proposals etc, for Gouravelly reservoir. Qty as per page no. 88 of MIB NO. 17/A					1.00%	13,506.86	
B.	Qty as per page no. 15 of MIB NO. 96 Earth work for formation of Bund. Clearing light jungle Qty as per page no. 88 of MIB NO. 17/A					0.424317%	3,68,588	
	Qty as per page no. 15 of MIB NO. 96					0.056416	30.88	
	Qty as per page no. 15 of MIB NO. 96					0.0105413%	1,000	
	Surface boulders Qty as per page no. 15 of MIB NO. 96					0.215615%	91	

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with enhanced capacity of Regulators on Left and Right and Estimation, net

REFERENCE TO ORIGINAL AGREEMENT : 02/SE/FFCC-II/2008-09, Dt: 30.05.2008 For Rs.43.133 Cr (After (-) 27.37% less)

REFERENCE TO SUPPLEMENTAL AGREEMENT : 17/FFCC/2017-18, Dt: 29.12.2017 For Rs.540.144 Cr

NAME OF THE AGENCY : M/s BVSR CONSTRUCTIONS PVT. LTD., HYDERABAD

BILL NO : L S 15<sup>th</sup> & Post bill

DATE OF RECORDING : 28.05.2018

001

Sl. No.	CONTENTS	RATE		UNIT	TOTAL VALUE TO DATE		DEDUCT PREVIOUS MEASUREMENT		QUANTITY	SINCE LAST MEASUREMENT		REMARKS
		Rs.	Ps.		Rs.	Ps.	QUANTITY	VALUE				
					Rs.	Ps.	PAGE NO	QUANTITY	Rs.	Ps.		
	1.00 %	43,13,306.86			43,13,306.86			1.00 % 43,13,306.86				
	0.424317	2,37,05,612.00			2,37,05,612.00			0.00	2,37,05,612.00		0.424317	2,37,05,612.00
	0.56416	2,43,339.52			2,43,339.52			0.056416 2,43,339.52				
	0.010541934 0.0103485	5,88,961.00 6,78,155.00			5,88,961.00 6,78,155.00				0.010541934 0.0103485		5,88,961.00 6,78,155.00	
	0.215675365	1,20,49,435.00			1,20,49,435.00				0.215675365 0.206580		1,20,49,435.00	

**NAME OF THE WORK :** Re Engineering of Indiramma Flood Flow Canal project from SRSF - Formation of Gouravelly Reservoir with enhanced capacity from 1.410 TMC to 8.23TMC water including Construction of H.C. Weir, Formation of Earth Dam, Head Regulators on Left and Right Side, formation of Diversion Road including Construction of DLR Bridge, Investigation, Designing and Estimation, near Gouravelly (Village), Aikannapet (erstwhile Husnabad) Mandal, Siddipet (erstwhile Karimnagar) District.

**REFERENCE TO SANCTION :** G.O. MS. No.166, Dt:13.07.2007 For Rs. 116.30 Crores  
G.O.Rt. No. 533, Dt. 26-05-2017 For Rs. 1196.06 Crores

S NO	DESCRIPTION	MEASUREMENTS UP TO DATE				RATE
		NO	LENGTH	BREADTH	DEPTH	
	Stripping water Bank					
	Qty as per page no. 88 of MR.ND. 13/A				0.046862	1313.30.684
	Qty as per page no. 15 of MR.ND. 96				0.02387862	1313.30.684
	COT Excavation					
	Qty as per page no. 89 of MR.ND. 13/A				2.105953	11330.684
	Qty as per page no. 15 of MR.ND. 96				0.463706	1313.30.684
	Drilling holes in COT					
	Qty as per page no. 89 of MR.ND. 13/A				1.244402	1313.30.684
	Qty as per page no. - of MR.ND. -					

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With enhanced capacity of Regulators on Left, Reference to Original Agreement : 02/SE/FFCC-II/2008-09, Dt: 30.05.2008 For Rs.43.133 Cr (After (-) 27.37% less) and Estimation, Reference to Supplemental Agreement : 17/FFCC/2017-18, Dt: 29.12.2017 For Rs.540.144 Cr  
 NAME OF THE AGENCY : M/s BVSR CONSTRUCTIONS PVT. LTD., HYDERABAD

BILL NO : 002  
 DATE OF RECORDING :

S. NO.	CONTENT	RATE		UNIT	TOTAL VALUE TO DATE		DEDUCT PREVIOUS MEASUREMENT	SINCE LAST MEASUREMENT		REMARKS
		Rs.	Ps.		Rs.	Ps.		QUANTITY	VALUE	
	0-044682	198,7640.81			198,7640.81		0.044682			
	0-023598062	13,35,146.00			13,35,146.00					
	0-023598062	13,35,146.00			13,35,146.00					
	0-023598062	13,35,146.00			13,35,146.00					
	2-105957	90,83,638.77			90,83,638.77					
	0-4631056	2,59,06,480.00			2,59,06,480.00					
	1-344402	54,98,818.37			54,98,818.37					

**NAME OF THE WORK :** Re Engineering of Indiramma Flood Flow Canal project from SRSP -Formation of Gouravelly Reservoir with enhanced capacity from 1.410 TMC to 8.23TMC water including Construction of H.C. Weir, Formation of Earth Dam, Head Regulators on Left and Right Side, formation of Diversion Road including Construction of DLR Bridge, Investigation, Designing and Estimation, near Gouravelly (Village), Akkannapet (erstwhile Husnabad) Mandal, Siddipet (erstwhile Kamrnagar) District.

**REFERENCE TO SANCTION :** G.O. MS. No.166, Dt:13.07.2007 For Rs. 116.30 Crores  
G.O.Rt. No. 533, Dt. 26-05-2017 For Rs. 1196.06 Crores

S NO	DESCRIPTION	MEASUREMENTS UP TO DATE						RATE Rs.
		NO	LENGTH	BREADTH	DEPTH	CONTENTS		
	Consolidating Qty as per page no. 89 of TIB NO. 17/A					1.067143	18,13,50,686	
	COT Filling up to Soaks Qty as per page no. 89 of TIB NO. 17/A					1.2216802	313,50,186	
	COT Filling from Soaks to Stopped level Qty as per page no. 89 of TIB NO. 17/A					2.990823	12,20,180	
	Use full Soaks Qty as per page no. 16 of TIB NO. 96 A					1.9332557	18,50,811	
						1.458710		

62

REFERENCE TO ORIGINAL AGREEMENT : 02/SE/FFCC-II/2008-09, Dt: 30.05.2008 For Rs.43.133 Cr (After (-) 27.37% less)  
 REFERENCE TO SUPPLEMENTAL AGREEMENT : 17/FFCC/2017-18, Dt: 29.12.2017 For Rs.540.144 Cr  
 NAME OF THE AGENCY : M/s BVSR CONSTRUCTIONS PVT. LTD., HYDERABAD

BILL NO : 003

DATE OF RECORDING

S. NO	CONTENT	RATE		UNIT	TOTAL VALUE TO DATE		DEDUCT PREVIOUS MEASUREMENT		QUANTITY	SINCE LAST MEASUREMENT		REMARKS
		Rs.	Ps.		Rs.	Ps.	QUANTITY	VALUE				
1.063144		13,30,686.00			46,02,919.54		46,02,919.54					
1.276802		13,30,686			55,01,238.83		1,23,68.02 55,01,238.83					
2.998523		13,30,686			1,29,00,337.36		2,99,852.3 1,29,00,337.36					
1.933255		13,30,686			11,02,41,477.00				1,93,325.55	11,02,41,477.00		
1.458710		13,30,686.00			62,92,122.35		1,45,871.0 62,92,122.35					

**NAME OF THE WORK :** Re Engineering of Indiramma Flood Flow Canal project from SRSP -Formation of Gouravelly Reservoir with enhanced capacity from 1.410 TMC to 8.23TMC water including Construction of H.C. Weir, Formation of Earth Dam, Head Regulators on Left and Right Side, formation of Diversion Road including Construction of DLR Bridge, investigation, Designing and Estimation, near Gouravelly (Village), Akkannapet (erstwhile Husnabad) Mandal, Siddipet (erstwhile Karimnagar) District.

**REFERENCE TO SANCTION :** G.O. MS. No.166, Dt:13.07.2007 For Rs. 116.30 Crores  
G.O.Rt. No. 533, Dt. 26-05-2017 For Rs. 1196.06 Crores

S NO	DESCRIPTION	MEASUREMENTS UP TO DATE				RATE
		NO	LENGTH	BREADTH	DEPTH	
	Formation of Embankment					
	Qty as per page no. 89 of MB NO. 17/A					38045171
	Qty as per page no. 17 of MB NO. 96					6033789069
	Quantity as per page no. 16 of MB NO. 96					586238911
	Sand bitterns under rock					586238911
	Qty as per page no. 90 of MB NO. 17/A					1124130
	Horizontal Sand fillers					
	Qty as per page no. 90 of MB NO. 17/A					7494939
	Formation of Sand Chimney					
	Qty as per page no. 90 of MB NO. 17/A					2139522

with enhanced capa  
 1 Regulators on Left  
 ng and Estimation, r  
 ct.

REFERENCE TO ORIGINAL AGREEMENT : 02/SE/FFCC-II/2008-09, Dt: 30.05.2008 For Rs.43.133 Cr (After (-) 27.37% less)  
 REFERENCE TO SUPPLEMENTAL AGREEMENT : 17/FFCC/2017-18, Dt: 29.12.2017 For Rs.540.144 Cr  
 NAME OF THE AGENCY : M/s BVSR CONSTRUCTIONS PVT. LTD., HYDERABAD

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004

BILL NO

DATE OF RECORDING

S. NO	CONTENT	RATE		UNIT	TOTAL VALUE TO DATE		DEDUCT PREVIOUS MEASUREMENT		SINCE LAST MEASUREMENT VALUE		REMARKS
		Rs.	Ps.		Rs.	Ps.	PAGE NO	QUANTITY	QUANTITY	Rs.	
38.045171		112.30886			164,100,583.33						
6.033169067					33,70,98,067.00				6.033789069	33,70,98,069.00	
6.0334900		18,388.11			69,24,750.00				6.0342498	69,24,750.00	
0.123948											
0.124130					5,37,998.76				0.124330		
2.494939					1,07,61,431.50				2.494939		
2.139522					92,28,414.92				2.139522		

**NAME OF THE WORK :** Re Engineering of Indiramma Flood Flow Canal project from SRSP -Formation of Gouravelly Reservoir with enhanced capacity from 1.410 TMC to 8.23TMC water including Construction of H.C. Weir, Formation of Earth Dam, Head Regulators on Left and Right Side, formation of Diversion Road including Construction of DLR Bridge, Investigation, Designing and Estimation, near Gouravelly (Village), Akkannapet (erstwhile Husnabad) Mandal, Siddipet (erstwhile Karimnagar) District.

**REFERENCE TO SANCTION :** G.O. MS. No.166, Dt:13.07.2007 For Rs. 116.30 Crores  
G.O.Rt. No. 533, Dt. 26-05-2017 For Rs. 1196.06 Crores

S NO	DESCRIPTION	MEASUREMENTS UP TO DATE				RATE Rs.
		NO	LENGTH	BREADTH	DEPTH	
	Metal filters under rock str					
	Qty as per page no. 90 of BBS NO. 17/A					20,686.0
	Rock str					
	Qty as per page no. 90 of BBS NO. 17/A					20,686.0
	Sand filter along rock str					
	Qty as per page no. 90 of BBS NO. 17/A					20,686.0
	Metal filter along rock str					
	Qty as per page no. 90 of BBS NO. 17/A					20,686.0
	Excavation for fuel Compartment vide page 91 of M.S. 17/A					
	Total Amount in Rs.					

For M/s BSR Consultants Pvt. Ltd. Hyderabad

*(Signature)*  
Authorized Signatory

*(Signature)*  
Deputy Engineer

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REFERENCE TO ORIGINAL AGREEMENT : 02/SE/FFCC-II/2008-09, Dt: 30.05.2008 For Rs.43.133 Cr (After (-) 27.37% less)  
 REFERENCE TO SUPPLEMENTAL AGREEMENT : 17/FFCC/2017-18, Dt: 29.12.2017 For Rs.540.144 Cr  
 NAME OF THE AGENCY : M/s BVSR CONSTRUCTIONS PVT. LTD., HYDERABAD  
 BILL NO : 005  
 DATE OF RECORDING : .....

DATE	PTH	CONTENT	RATE		UNIT	TOTAL VALUE TO DATE		DEDUCT PREVIOUS MEASUREMENT		SINCE LAST MEASUREMENT		REMARKS
			Rs.	Ps.		Rs.	Ps.	PAGE NO	QUANTITY	QUANTITY	VALUE	
		0.332054	30,686.00			14,32,250.80				0.332054 14,32,250.80		
		1.620505	30,686.00			69,89,753.33				1.620505 69,89,753.33 (-18) 69,89,753.33		
		0.144961	30,686.00			625347.54				0.144961 625347.54		
		0.2381519	30,686.00			16,45,608.52				0.2381519 16,45,608.52		
						4590367.00				4590367.00 63,79,982.62		
						76,84,9108.11				76,84,9108.11 66,84,9108.30		
						7684,9108.11				7684,9108.11		
										51,78,49,930.00 51,78,49,930.00		

Executive Engineer

**NAME OF THE WORK :** Re Engineering of Indiramma Flood Flow Canal project from SRSP -Formation of Gouravelli Reservoir with enhanced capacity from 1.410 TMC to 8.23TMC water including Construction of H.C. Weir, Formation of Earth Dam, Head Regulators on Left and Right Side, formation of Diversion Road including Construction of DLR Bridge, Investigation, Designing and Estimation, n Gouravelli (Village), Akkannapet (erstwhile Husnabad) Mandal, Siddipet (erstwhile Karimnagar) District.

**REFERENCE TO SANCTION :** G.O. MS. No.166, Dt:13.07.2007 For Rs. 116.30 Crores  
G.O.Rt. No. 533, Dt. 26-05-2017 For Rs. 1196.06 Crores

S NO	DESCRIPTION	MEASUREMENTS UP TO DATE					CONTENT
		NO	LENGTH	BREADTH	DEPTH	RATE	
	STATEMENT SHOWING THE SEVERAL CHARGES.						
S.no.	Item	LS 13th & 14th	15th & 16th	Total			
1.	Earth	1458739.84	1525135.45	2983875.29			
2.	Metal	21570.538					
3.	Sand	92132.53					
							up to 15th bill
							Less already consumed vide previous 92 of
							Now to be made

FOR MS. DSR...

*[Signature]*  
Authorised Signatory

*[Signature]*  
Authorised Signatory







Memo of payment

**NAME OF THE WORK :** Re Engineering of Indiramma Flood Flow Canal project from SRSP -Formation of Gouravelly Reservoir with enhanced capacity from 1.410 TMC to 8.23TMC water including Construction of H.C. Weir, Formation of Earth Dam, Head Regulators on Left and Right Side, formation of Diversion Road including Construction of DLR Bridge, Investigation, Designing and Estimation, near Gouravelly (Village), Akkannapet (erstwhile Husnabad) Mandal, Siddipet (erstwhile Karimnagar) District.

**REFERENCE TO SANCTION :** G.O. MS. No.166, Dt:13.07.2007 For Rs. 116.30 Crores  
G.O.Rt. No. 533, Dt. 26-05-2017 For Rs. 1196.06 Crores

L.S- 15 see path bill

S NO	DESCRIPTION	MEASUREMENTS UP TO DATE						RATE
		NO	LENGTH	BREADTH	DEPTH	CONTENTS	Rs.	
1	Total value of work done (1514 v.v. 250641000) 517849931							
2	Deduct with held amount @ 7.5% 51636828 ✓ a) Retention amount reserved (125000000) ✓							
3	Balance bill to date Payments 45136828							
4	Deduct Intermediate Payment (15.14 th) 723354209 ✓							
5	Total Payment Now to be made 294603011 ✓							
	Recoveries on total work done value @ Rs. 517849931 47875198 ✓							
1	I.T. @ 2% 10352000 ✓							
2	L-cess @ 1% 5178500 ✓							
3	NAC @ 0.1% 517850 ✓							
4	Service charge 25833180 ✓							
5	DMF 10% 2583318 ✓							
6	SMEET 2% 516664 ✓							
	44986512							
	BY Cheque							

43,37,64,685

J.M. 15/5/17



L.S. 15th of part B11

**NAME OF THE WORK :** Re Engineering of Indiramma Flood Flow Canal project from SRSP -Formation of Gouravelly Reservoir with enhanced capacity from 1.410 TMC to 8.23TMC water including Construction of H.C. Weir, Formation of Earth Dam, Head Regulators on Left and Right Side, formation of Diversion Road including Construction of DLR Bridge, Investigation, Designing and Estimation, near Gouravelly (Village), Akkannapet (erstwhile Husnabad) Mandal, Siddipet (erstwhile Karimnagar) District.

**REFERENCE NO SANCTION :** G.O. MS. No.166, Dt:13.07.2007 For Rs. 116.30 Crores  
G.O.Rt. No. 533, Dt. 26-05-2017 For Rs. 1196.06 Crores

S NO	DESCRIPTION	MEASUREMENTS UP TO DATE				RATE Rs.
		NO	LENGTH	BREADTH	DEPTH	
	o/o. EE / Div No. 1 / IFFC-C-II					
	Dredge 4700-01-154-25-26-530-531		Rs. 478751198			
	crtot RT @ 2% - Rs. 10357000					
	S. Charges - Rs. 25833180					
	L. Cess @ 1% - Rs. 5178500		Rs. 44986512			
	DM Fee @ 0.1% - Rs. 2583318					
	DM Fee @ 10% - Rs. 5178500					
	SMETE @ 2% - Rs. 516664					
	Total		Rs. 44986512			
			Rs. 433764686			

11/01/18



# LUMP SUM CONTRACT RUNNING ACCOUNT BILL

Cash Book Voucher No.  
 Schedule Docket No.  
 Name of the work  
 SI No his bill  
 No & Date of his previous bill  
 Reference to the Agreement  
 Date or commencement of the work  
 Agreement Date of completion  
 Extension applied for  
 Date of cash measurement by AE

Formation of Quarterly Reservoir  
 LS-16 dt. 30-6-2018

Value to items actually measured under class (52-a) and (b) of the preliminary specification of the MOSS forming part of the contract forming part of the contract the details of which are given in the attached statement.

111 40 16 672  
 45 90 367  
 111 86 07 039

2. Value Measured no additions or alterations executed upto date as Authorised Extracts the details of which are given in the attached statement.

3. Approximate value of work done upto date excluding the items specified in 1 & 2 above

4. Deduct amount to be withheld percent on Rs.

838 95 528  
 1 25 00 000  
 713 95 528  
 6-3 713 95 528

5. Balance is upto intermediate payment

Add: (payments 1,2,3,4) K.P.P. — 7233 54 209  
 Excess payment of contractor 310 911

104 72 11 511

6. Deduct into mediate payments already made as shown in enny K of the last running a/cbill

7236 65 120

(Work done up this bill @ 350116004)

7. Intermediate payment now to be made (name 56) D

72 36 65 120

32 35 46 391

1. I.T. 2%

70 02 320

8. Total payments now to made as date filed below

3501160

2. L. cess

a) By recovery of amount creditable other or heads of account) H

350 116

3. WAC 0.1%

b) By cheque

4. Seigniorage

18693 026

+ previous bill Short Recovery

3005

18696 031

18696 031

5. DMF 10%

1869 602

6. S.M.E.T 2%

323 921

3 17 93 151

31793 151

29 17 53 240

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FORM PWD XX CONTD

1) Certifications And Signatures

I have satisfied my self to the best of my knowledge by that the value of work done upto date under items 3 of Account of Work of this bill is not less than Rs. conformable with the contractor's agreement.

2) The detailed measurements of authorised additions and alterations upto date and of the items of this work specified in items to this bill are recorded at page.

Measurement book

For M/s. BUSR Constructions Pvt. Ltd Hyderabad

Signature of the Contractor

Authorised Signatory

Deputy Executive Engineer

Sub-Div. No. Div. No. M.P.C. Circle

Executive Engineer

Division No. 1/IFFC-Circle,

L.M.D. Colony-505 527,

Karimnagar Dist

As the Officer Preparing the bill

passed by Rs. 32,35,46,39/- ... two crosses ... may be issued in Rupees

Rs 16th part

Date Signature of the authorised payment

30.06.2018

Dt. EE Div 1 PFC LMD Colony

Executive Engineer

Division No. 1/IFFC-Circle,

L.M.D. Colony-505 527,

Karimnagar Dist

Bank Executive Engineer PWD Road & Buildings Division

4-00-01-154-26-26-530-53

IT 7002320

GST/VAT

SC 18696031

DMF 1869603

SMET 373921

CESS 3501160

NAC 350116

Etc

FSC

R&R

Rs. III ACCOUNTANCE (Rupees)

Rs. 3,17,93,151 = 00

By cheque H. 29,17,53,240 = 00

Pay H. 29,17,53,240 = 00 (Rupees Twenty

Nine thousand Five hundred and Forty only)

Paid may be Cash/Cheque No.

Cf M/s BUSR Constructions Pvt Ltd

Date initials of Person actually making the payment

Pay & Account Officer (W&P) KARIMNAGAR 3/7/18

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1757  
30/06/18

**Bill Details**

Transaction ID:	1972	Token Number:	
Div/Sl No:	19	Submission Date:	30/06/2018
Department:	Irrigation	Bill Type:	Works
No. of LF Books:	0	Running A/c Bill No:	16 th & Part
Estimate No.:	9/2007-06	Estimate Amount:	629200000
Agreement No:	02/2008-09	Agreement Amount:	431330686
Abstract MB No.:	1047A	No. of MBooks:	16
Name of Work:	Formation of Gouravelli Reservoir of Capacity 1.041TMC		
Division:	04ICD039-E.E., PEC Circle No.2, Divn.No.1, LMD Colony		
Agency Name:	M/S.BVSR CONST PVT LTD (AACCB4107A)		

Whether the DAD(W) has scrutinized the bill

S.No.	Head of Account	Gross Amount
1	4700-01-154-25-26-530-531	323546391

Net Amount: 291753240

**Bank Details**

Bank Name:	ANDHRA BANK	Branch Name:	SOHAILGUDA
A/c Number:	053433100000876	IFSC Code:	ANDB000CE34

**Memo of Payment**

Description	Amount
Income Tax (8858-112)	7062320
Solignorage Charges (0859-02)	18696031
Labour Cost (8443-800-03)	3901160
PAO Deposits(NAC)	350115
PAO Deposits(OMF)	1869603
PAO Deposits(Telangana State Mineral Exploration Fund)	373921
<b>Total Recoveries</b>	<b>31793151</b>

**Enclosed Checklist:**

S.No	Description	Enclosed																									
1	Whether Administrative / Revised Administrative Sanction copy received?	Yes Not Applicable																									
2	Whether Estimate / Revised Estimate copy received?	Yes No																									
3	Whether Agreement / Supplemental Agreement / Work order / Supply order copy received?	Yes No																									
4	Whether valid Insurance policy copy received?	Yes No Not Applicable																									
5	Whether EMD / FSD / ASD DDs or BGs as the case may be received and are they valid?	Yes No Not Applicable																									
6	Whether valid Bank Guarantees towards Advance payment received?	Yes No Not Applicable																									
7	Whether valid Bank Guarantees towards Retention Money release received?	Yes No Not Applicable																									
8	Whether extension of time required? if so, is it received?	Yes Not Applicable																									
9	Whether all the connected M.Books received along with the bill?	Yes No Not Applicable																									
10	Whether all the connected LF Books received along with the bill?	Yes No Not Applicable																									
11	Whether price adjustment calculation sheets enclosed and recorded in M.Book?	Yes No Not Applicable																									
12	Whether option form / CTO proceedings Where composition scheme has been opted is enclosed?	Yes Not Applicable																									
13	Whether replies to earlier remarks of either PAO / JDWA have been received?	Yes Not Applicable																									
14	Whether Q.C certificate covering the claim enclosed?	Yes Not Applicable GOURAVELLI QC.rar																									
15	Whether the bill is checked with reference to Agreement and Estimate and the Bill amount found to be correct?	Yes No																									
16	Whether the bill is check measured by the Deputy Executive Engineer?	Yes No Not Applicable																									
17	Whether the bill is check measured by the Executive Engineer?	Yes Not Applicable																									
		<table border="1"> <thead> <tr> <th>S.No</th> <th>B.No</th> <th>Page Number</th> <th>Date of check ment</th> <th>Value check measured</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>63</td> <td>43-51</td> <td>29/06/2018</td> <td>44638790</td> </tr> <tr> <td>2</td> <td>62</td> <td>2-28</td> <td>29/06/2018</td> <td>9202780</td> </tr> <tr> <td>3</td> <td>72</td> <td>2-8</td> <td>29/06/2018</td> <td>44637500</td> </tr> <tr> <td>4</td> <td>82</td> <td>1-11</td> <td>29/06/2018</td> <td>44433015</td> </tr> </tbody> </table>	S.No	B.No	Page Number	Date of check ment	Value check measured	1	63	43-51	29/06/2018	44638790	2	62	2-28	29/06/2018	9202780	3	72	2-8	29/06/2018	44637500	4	82	1-11	29/06/2018	44433015
S.No	B.No	Page Number	Date of check ment	Value check measured																							
1	63	43-51	29/06/2018	44638790																							
2	62	2-28	29/06/2018	9202780																							
3	72	2-8	29/06/2018	44637500																							
4	82	1-11	29/06/2018	44433015																							
		Value check measured upto previous bill: 222500000																									
		Cumulative value of check measurement: 365402085																									
18	Whether the bill is check measured by the Superintending Engineer?	Yes Not Applicable																									
19	Whether measurements have been accepted by the agency?	Yes No Not Applicable																									
20	Whether detailed calculation of saniorage charges have been furnished?	Yes No Not Applicable																									
21	Whether all pending I.R para's / Audit objections cleared?	Yes No Not Applicable																									

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22	Whether claim prepared in accordance with the payment schedule and sub break-ups?	*Yes/No/Not Applicable
23	Whether the progress of work is as per milestones / revised milestone program?	*Yes/No/Not Applicable
24	Whether discharge certificate has been furnished in the M.Book in case of Final bill?	*Yes/No/Not Applicable
25	Whether L.O.C is available to admit the bill?	*Yes/No/Not Applicable
26	Whether the stamped acquisition of the payee obtained?	*Yes/No/Not Applicable
27	That Technical Agents have been employed and they were present during execution furnished?	*Yes/No/Not Applicable
28	Level certificate AE / DSE / EE furnished?	*Yes/No/Not Applicable
29	That there are no further dues to be recovered other than proposed furnished?	*Yes/No/Not Applicable
30	That useful stone obtained during excavation is utilized by the agency and recovery towards its value is made from the bill furnished?	*Yes/No/Not Applicable
31	That useful earth obtained from canal cutting has been utilized for banking before resorting to borrowed earth furnished?	*Yes/No/Not Applicable
32	That check measurement by EE covered 30% of the value of work furnished?	*Yes/Not Applicable
33	That check measurement by SE covered 30% of the value of work furnished?	*Yes/Not Applicable
34	That there are no quality control recoveries to be effected furnished?	*Yes/No/Not Applicable

Any Other Remarks:

*[Signature]*  
Signature of D&D Officer

Signature of DDO

Note: Please take Duplicate and Enclose Original to Bill

Print

*[Handwritten Signature]*  
Executive Engineer,  
Division No. 1/IFC-Circle,  
L.M.D. Colony-505 527,  
Karimnagar Dist.

*[Handwritten Signature]*



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F O R M P.P. - 12.

MOVEMENT SLIP TO ACCOMPANY THE BILLS OF THE CONTRACTORS AND THE SUPPLIERS.

1. (a) NAME OF THE DIVISION: D/O The Executive Engineer, IICAD, Dept. Divn. No. 1 of EEFC/LMD colony
- (b) NAME OF THE WORK: Foundation of Kanakaly Reservoir
- (c) NAME OF THE CONTRACTOR: BVSR Construction Pvt Ltd Hyderabad
2. Date of measurement by the execution subordinate:
3. Date of check measurement by the Sub-Divisional Officer D R by the Executive Engineer:
4. Date of receipt of the bills in the Sub-Divisional Office:
5. Date of receipt of the Bills in Division Office:
6. Date of transmission of the bill to the Pay & Accounts Officer/L.M.D. Colony:
7. Date of return of the bill by the Pay & Accounts Officer to the Divisional Officer for clarification if any:
8. Date of re-transmission of the bill to the Pay & Accounts Officer clarifying the points:
9. Date of payment of the bill by the Pay & Accounts Officer:
10. Reasons for delay at any stage quoting the item numbers referred to above:

SECTION OFFICER.

DY. EXECUTIVE ENGINEER, SUB-DIVISION NO. 1  
Deputy Executive Engineer  
Sub-Div. No. Divn. No. IAFEC Circle  
Husnabad.

Executive Engineer,  
Division No. IAFEC Circle, I. D.,  
L.M.D. Colony-506 527,  
Karimnagar Dist.

(C.VMS/PP-12)



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S. No	Item No	PARTICULARS	CONTENTS (Bid%)	RATE Per 100%	TOTAL VALUE UPTO DATE (Rs.)	DEDUCT PREVIOUS MEASUREMENTS		SINCE LAST MEASUREMENTS		REMARKS
						Bid%	Amount (Rs.)	Bid%	Amount (Rs.)	
12	10(d)	Horizontal Sand Filters (V.P.No. 90 of MB No.17/A)	2.49493900	431330686	10761437.50	2.49493900	10761437.50		0.00	
13	10(e)	Formation of Sand Chimney (V.P.No.90 of MB No. 17/A)	2.13952200	431330686	9228414.92	2.13952200	9228414.92		0.00	
14	11(a)	Metal Filters under Rock Toe (V.P.No. 90 of MB No.17/A)	0.33205400	431330686	1432250.80	0.33205400	1432250.80		0.00	
15	13	Rock Toe (V.P.No. 90 of MB No. 17 /A)	1.62050500	431330686	6989735.33	1.62050500	6989735.33		0.00	
16	10(b)	Sand Filters along Rock Toe (V.P.No. 90 of MB No. 17 / A)	0.14498100	431330686	625347.54	0.14498100	625347.54		0.00	
17	11 (b)	Metal Filters along Rock Toe (V.P.No. 91 of MB No. 17 / A)	0.38151900	431330686	1645608.52	0.38151900	1645608.52		0.00	
18		Price Escalation Amount for Fuel component recorded in MB No.16/A. vide Page No.11			4590367		4590367		0.00	
Total Amount in Rs					1118607099.48	66.31367549	768491036.11	6.266799779	350116004.00	

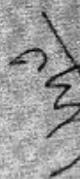
**CERTIFICATES:-**

- 1) Certified that the work is in progress.
- 2) Certified that the work has been carried out satisfactorily as per the plans and Agreement condition.
- 3) Certified that all the recoveries have been effected in this bill.
- 4) Certified that the Agency has employed technical persons at site during the execution.
- 5) Certified that the Agency undertaken the execution of work as per Milestone Programme.
- 6) Certified that the claims furnished by the Agency is verified and found to be correct.
- 7) Certified that the Contractor has taken 5% Mobilization Advance.

  
 M/s. BCSR  
 Authorized Signatory  
 BCSR Construction Pvt. Ltd.  
 HYDERABAD

  
 Asst. Executive Engineer  
 Sub-division No. 1  
 Division No.1/IFFC C-II  
 LMD Colony, KARIMNAGAR

  
 Dy. Executive Engineer,  
 Sub-division No.1  
 Division No.1/IFFC C-II  
 LMD Colony, KARIMNAGAR.

  
 Executive Engineer,  
 Division No.1/IFFC C-II  
 LMD Colony  
 KARIMNAGAR

